

100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No..... 245/2004

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SECTION OFFICER (Judl.)

801
13/11/08

FORM NO. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET.

245/04

Org. App/Misc. Petn/Cont. Petn/Rev. Appl.....

In O.A.

Name of the Applicant(s) C.S. Singh Forb.

Name of the Respondent(s) N.U.I. Forb.

Advocate for the Applicant A.M. Singh, N.T. Singh.

Counsel for the Railway/C.G.S.C.

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
This application is in form, is filed C.F. for Rs. 10/- deposited via P.D.D. No 206115169.	01.11.2004	Heard Mr.A.M.Singh, learned counsel for the applicants. The O.A. is admitted. Issue notice to respondents, returnable on 21.12.2004.
Dated 14.10.04 For Dy. Registrar D.M.		KV Purkayastha Member (A)  Vice-Chairman
Steps taken with envelopes	21.12.2004	List on 5.01.2005 for orders. KV Purkayastha Member (A) 
Notice not yet served on respondent's counsel	5.1.2005	List on 19.1.2005 for orders. KV Purkayastha Member (A) 
Notice & order sent to D/Section doi issuing to resp. Nos. 1 to 4, by regd. A/D post.		
Recd. O/No= 1946 to 1949 dt-6/12/04. 29/11/04.		

Notice for resp.
No-2, return
as incomplete.

15/12/04.

Sl-1-05
Sl-2-arrived

de

19.1-05

1) notice issued on
R. No. 21/1
2) S/R awaited from
other respondents

19.1.05. Present: Hon'ble Mr. Justice R.K. Batra,
Vice-Chairman.

Hon'ble Mr. K.V. Prahladan, Administrative
Member.

The applicants, who are at present serving in State of Bihar, have approached this Tribunal for directions to quash the Memorandum dated 13.4.04 and directions for to upgrade the pay scale of Petition to Rs. 4500-7000/- in parity with Sr. Veterinary Compounder of Forest Department w.e.f.

1.1.96. The learned Sr.C.G.S.C. Mr.A. Deb Roy appearing on behalf of the respondents has stated that the applicants are at present serving in Bihar, ^{and} at the memorandum dated 13.4.04 which is sought to be challenged has been issued by the Ministry of Home Affairs, Government of India, for which there is no jurisdiction to entertain the application. The applicants ^{also previously} approached this Tribunal by filing the O.As No. 269, 270, 271, 277, 278, 279 and 280 pf 2003 wherein the Tribunal had given directions to the Respondents to dispose of the Representation of the applicants, pursuant to which, the Memorandum dated 13.4.04, was issued which is

subject matter of challenge in this application. It is not for contempt that this

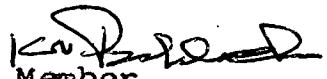
Tribunal has jurisdiction and also because the applicants are residents at Imphal. In this connection he has drawn our attention to Section-19 of the Administrative Tribunals Act 1985 which provides that subject to other provisions of Act, the persons aggrieved by any order pertaining to the matter within the jurisdiction of the Tribunal may make an application to the Tribunal for redressal of his grievances. We have supplied emphasis to the expressions "within the jurisdiction of the Tribunal". The applicants are admittedly serving in Bihar and the memorandum dated 13.4.04 which is sought to be challenged has been issued by the Government of India, Ministry of Home Affairs, New Delhi.

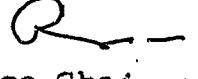
Q
contd/

Notes of the Registry | Date | Order of the Tribunal

19.1.05.

In view of this facts a ~~the~~ situation, we are of the opinion that this Tribunal has no jurisdiction to entertain this application. Accordingly, we reject the application.

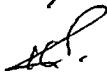

Member


Vice-Chairman

27/1/05

copy of the order has been sent to the Dsec. for issuing the same to the applicant as well as to the Dr. C.G.S.C. for the Respo.

1m



Notes of the Registry | Date | Order of the Tribunal

I completely missed a few in between the first and
the last interview, so I will add them on
to my list of things I have to do.

1872-1873-1874

19 OCT 2004

গুৱাহাটী ন্যায়বৰ্ষী
Guwahati Bench

IN THE COURT ADMINISTRATION TRIBUNAL
[GUWAHATI BENCH]

Original Application No. 245 of 2004.

Chongtham Sunilkumar Singh & Ors. —————Applicaton

- Versue -

The Union India and others ————— Respondents.

I N D E X / SYPNOSIS / DATE OF PARTICULARS

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Date/Imhpal

Signature pf Petitioner

The 15 Oct.2004

By :

N. Thorba Singh

Advocate

Presented by
N. Thorba Singh
Advocate
15-10-04

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Original Application No. 245 of 2004

1. Shri Chongtham Sunilkumar Singh, aged about 37 years, S/o Ch. Nabachandra Singh by occupation a Senior Field Assistant (Veterinary) in S.S.B., now posting at Area Organiser S.S.B. Betiah, P.O.- Valmiki, Nagar District : West Champaran Bihar - a resident of Nagamapal Singubung Leirak, P.O. & P.S. Imphal, Imphal West District, Manipur.

2. Smt. A. Isworibala Devi, aged about 37 years, W/o Shri Nirpendra Sharma, by occupation a Senior Field Assistant (Veterinary) in S.S.B., now posting at Area Organiser S.S.B., Betiah P.O.- Valmiki Nagar District West Champaran a resident of Kangjabi Leirak, P.O. & P.S. Imphal, Imphal West District, Manipur.

3. Shri Elangbam Brojenkumar Singh, aged about 34 years, S/o E. Ashwini Singh, by occupation a Senior Field Assistant (Veterinary) in S.S.B., now posting at Area Organiser Jhanjarpur, P.O. & P.S. Imphal, Jahajarpur District - Madhubani, Bihar a resident of Hyanglam Mayai Leikai, P.O. & P.S. Kakching Thoubal District, Manipur.

4. Shri Lalshram Jayanta Singh, aged about 34 years, S/o L. Arke Singh, by occupation a Senior Veterinary Field Assistant in S.S.B., now posting Area Organiser S.S.B., Araria-11 a resident of Wangjing Hodamba Leikai, P.O. Wangjing, P.S. Thoubal, District - Thoubal, Manipur.

5. Shri Thokchom Sanayaima Singh, aged about 36 years, S/o Th. Ibotombi Singh by occupation a Senior Field Assistant (Veterinary) in S.S.B., now posting at Area Organiser Piplakoshi P.O. Motihari, District East Champaran a Bihar, a resident of Thoubal Awang Leikai, P.O. & P.S. Bishnupur, District - Bishnupur, Manipur.

6. Shri Okram Rameshwor Singh, aged about 34 years, S/o O. Goverdhan Singh, by occupation a Senior Field Assistant (Veterinary) in S.S.B., now posting at Area Organiser S.S.B., Betiah P.O. Valmiki Nagar, District West Champaran Bihar a resident of Thoubal Okram P.O. & P.S. Thoubal, Thoubal District, Manipur.

7. Shri T.D. Nijamkha Chiru, aged about 40 years old, S/o T.D. Thaimujam Chiru, by occupation a Senior Field Assistant (Veterinary) in S.S.B., now posting at Area Organiser S.S.B., Piprakothi P.O. Motihari, District East Champaran, Bihar a resident of Bungta Chiru Village, P.O. Nambol, P.S. Bishnupur, Senapati District, Manipur.

APPLICANTS.

- Versus -

1. The Union of India through its Secretary to the Government of India, Ministry of Home Affairs.
2. The Ministry of Finance through its Secretary, Government of India, New Delhi.
3. The Director General of S.S.B., East Block-V, R.K. Puram, New Delhi – 66.
4. The Chief Veterinary Officer, Directorate Office, S.S.B., R.K. Puram, New Delhi – 66.

RESPONDENTS.

Details of Application :-

1. Particulars of the order against which the application is made :-
All the petitioners are the regular Senior Field Assistance (vety) of the SSB, having common grievances relating against the impugned memorandum of Government of India being no. 271/03/132-SFAPU/LC/04/233-39 dated 15-4-2004(at Annexure13) and in the event of filing separate application against the impugned order basing on the same facts and laws. There shall be wastage of time and energy of the Hon'ble Tribunal. It would be more convenient to the Hon'ble Tribunal as well as the petitioners in filing a join application challenging the same impugned order of the Government of India

dated 13-4-2004 (at Annexure A/13). As such the petitioners seek the permission of the Honorable Tribunal for allowing to file the present

Joint Application

C.P. Singh Kumar
2. T.D. Nijem Ichha Chiu.
3. A. Santoshkumar Devi.
4. D. Jaganta Singh.
5. D. Raneshwar Singh.

All the petitioners are against the arbitrary action of the Respondents in implementing the Central Civil Services (RP) Rules, 1997 in the other words for wrong implementation of the Central Civil Services (Revised Pay) Rules 1997 to the Sr. Field Assistant (Vety.) Staffs of the S.S.B., which has been nomenclatured as Senior Field Assistants Veterinary (SFAV). And for quashing the illegal Memorandum being No. 271/03/B-SFA/PU/LC/04/233-39 dated 13/04/2004 issued by the Office of D.G., S.S.B. (at Annexures – A/13)

2. Jurisdiction of Tribunal :-

The applicants declare that the subject matter of the present case where they want redressal is within the jurisdiction of the Central Administrative Tribunal, Guwahati Bench.

3. Limitation :-

The subject matter of the present case is as regards to unequal, malafide treatment in implementing the CCS (Revised Pay) Rules, 1997. It is case of continuing cause of action which arises every month. Hence the present Applicants beg to submit that the application is very much within time limitation period prescribed in section 21 of Administrative Tribunal

4. Facts of the case :-

(A) All the applicants are bonafide citizens of India having their permanent residences at Manipur. The present Applicants are all educated persons possessing the following certificates and degree :-

Educational Qualification, Technical Qualification

Petitioner No. 1 : HSLC / PUSC / Diploma in Elementary Animal Husbandry & Veterinary Sc.

Petitioner No. 2 : PUSC / TDC / Diploma in Elementary Animal Husbandry & Veterinary Sc.

Petitioner No. 3 : HSLC / TDC / Diploma in Elementary Animal Husbandry & Veterinary Sc.

Petitioner No. 4 : HSLC / PU Sc. / Diploma in Elementary Animal Husbandry & Veterinary Sc.

Petitioner No. 5 : HSLC / PU Sc. / TDC / Diploma in Elementary Animal Husbandry & Veterinary Sc.

Petitioner No. 6 : HSLC / Diploma in Elementary Animal Husbandry & Veterinary Sc.

Petitioner NO. 7 : HSLC / Diploma in Elementary Animal Husbandry & Veterinary Sc.

True copies of certificates are enclosed herewith and marked as Annexures A/1(1)(i), A/1(1)(ii), A/1(1)(iii), A/1(2)(i), A/1(2)(ii), A/1(2)(iii), A/1(3)(i), A/1(3)(ii), A/1(3)(iii), A/1(4)(i), A/1(4)(ii), A/1(4)(iii), A/1(5)(i), A/1(5)(ii), A/1(5)(iii), A/1(6)(i), A/1(6)(ii), A/1(7)(i) and A/1(7)(ii) respectively.

(ii) After successful completion of Veterinary Field Assistant Course the Applicants were joined in their respective Posts in the Directorate of SSB on the following dates.

Petitioner No.	Date of initial appointment	Appointment letter No.	Place
1	10-8-1994	PF-CSK/AOP/94/24/4-23	Poonch Area (J&K)
2	2-8-1994	2/1(2)/GC/94/SSB/1/1/03	Imphal
3	27-7-1994	NGE/E-10-(A)/94(19)	Itanagar
4	27-7-1994	NGE/E-10(A)/94(18)	Itanagar
5	30-9-1994	NGE/A-3/91/16604-	Tezpur

6 29-10-1996 9238 Imphal

7 23-12-1994 11/2/60/89/Vol.-III/(27) Siliguri

True copies of appointment letters are enclosed herewith and marked as Annexures A/2(I), A/2(II), A/2(III), A/2(IV), A/2(V), A/2(VI) and A/2(VII) respectively.

B. The present Applicants are Senior Field Assistants (Veterinary) the post Senior Field Assistants is generic term of Animal Husbandry Assistant, Compounder, Dresser, Stockman, Stock Asstt., Vaccinator and Milk Recorder etc. They are categorized ^{as} paraveterinarian posts.

4. They provide auxiliary support Veterinary and Animal Husbandry Practice.

The minimum required qualification of such post is Matriculation with Diploma or Certificate with experience of one or two years as the case may be. Section 30 of the Indian Veterinary Council Act., 1984 also provides the minimum qualification and nature of works to be done by such posts. The relevant portion is hereby reproduced for easy reference: -

Sec. 30(b) Practise Veterinary Medicine in any State :-

Provided that the State Government may, order, permit a person holding a diploma or certificate of veterinary supervisor, stockman or stock assistant (by whatever name called) of any state or any veterinary institution in India to render under the supervision and direction of a registered Veterinary practitioner, minor veterinary services.

Explanation: "Minor veterinary services" means the rendering of preliminary veterinary aid, like vaccination, castration, and dressing of wounds, and such other types of preliminary aid, like vaccination, castration and dressing of wounds, and such other types of preliminary aid the treatment of such ailments as the State Government may, by notification in the Official Gazette, specify in the behalf:

As such, duties and nature of works of all such posts are to do minor veterinary services which provides auxiliary support in Veterinary and Animal Husbandry Service like vaccination, castration, dressing of wounds or treatment of ailments etc. In this regard, a clarification was sought by the Chief Veterinary Officer, Directorate General of Security, Office of the Director, S.S.B. vide letter being No. 24/Vet/SSB/90-VC-2 dated 01/01/1993 to the Government of India, Ministry of Agriculture, Department of Animal Husbandry and Dairying. In reply to the above mentioned letter it is categorically informed by the Government of India vide letter being no. 53-71/38- LTD(LH) dated 17-3-1993 about the minor veterinary services like vaccination, castration, dressing of wounds and such other types of preliminary aid or treatment of such ailments can be undertaken by a person holding a Diploma or Certificate of Veterinary Supervisor, Stock-man or Stock Assistants under the supervision and direction of a registered practitioner.

A true copy of the said letter dated 17/03/1993 is enclosed herewith and marked as Annexure- A/3

C. That initially, the pay scale of the said post i.e. Veterinary staffs working under the Central Government or Para Veterinary in the case of Sr. Veterinary field Assistant were placed at Rs. 975-25-1150-EB-30-1660 after the Central Civil Senior Revised Pay Rules, 1997 came with effect from 1.1.96 the Government revised the pay scale of the said Veterinary staffs/or Paraveterinarian posts to the scale of Rs. 4000-100-6000/- p.m. and 4500-125-7000 p.m. by naming the post such as Stockman/Compounder/ Stock Asstt./Animal Husbandry Asstt./Dresser and All the concerned Department under Central service have implemented the said revision of pay with effect from 1.1.96 However, in the case of Senior Field Assistant (Veterinary) working in SSB, the Respondents deliberately failed to provide such revision of pay by taking the advantage of non prescribing the Post of Senior Veterinary Field Assistant in the column of veterinary staffs at the Central Civil Services (Revised Pay) Rules, 1997. But the Respondents reasons best known to them the Senior Field Assistant (Vety.) were providing the scale of Pay Rs. 3200-85-4900/- per month.

It is also beg to submit that the Respondents deliberately turned to blind the Section 30 of the Indian Veterinary Council Act. 1984, at the time of providing the pay scale presented in the First Schedule part A of Central Civil Service (Revised Pay) Rules, 1997 i.e. Rs. 3200-4900 / per month.

True copies of the relevant page showing pay scale of the veterinary staffs of the S.S.B. in the Central Civil Service (Revised Pay) Rules, 1997, First Schedule of

1. Ch. Surind Kumar
2. T. D. Nigam Chaharia
3. A. Sengarwal Duni¹³
4. Dr. Jagannath Singh
5. Dr. Raneshwar Singh
6. Dr. Jagendra Singh

Part "A" and the Relevant Portion of Section 30 of India Veterinary Council Act, 1984 are enclosed herewith and marked as Annexures-A/4 and A/5 respectively.

It will not be out of place to mention here that the post of Sr. Veterinary Compounder attach to Central Forest Service was initially fixed at the pay scale of Rs. 950-20-1150-EB-25-1400/- less than the pay scale of Sr. FA(V) S.S.B. But after the pay revision the pay scale of the said Sr. Vety. Compounder of Forest Service has been revised to scale of Rs. 4500-125-7000/- per month. But the Senior Field Assistant (Vety.) of S.S.B. has been paid in the scale of 3200-4900/- per month.

A true copy of the relevant page showing the pay scale of Forest Dept. is enclosed herewith and marked as Annexure-A/6.

D. That, the Director General of Security issued a Memorandum being No. 30/SSB/VC/89(19) dated 26th February, 1990 to the extend that the aims and objectives of Veterinary and Animal Husbandry work and charter of duties to be performed by the GAG Gr.I (Vety.) and para-veterinary staffs. In the said Memorandum dated 26/02/1990 the charter of duties of Veterinary staffs is enclosed as Annexure-III and the same is reproduced hereunder :-

ANNEXURE-III

CHARTER OF DUTIES OF VETERINARY STAFF SFA (VET)/CONST(VET)

1. Dr. Sunil Kumar
2. T.D. Nigam Khan Chander
3. A. S. Swarajdev Dutt
4. Dr. Jagannath Dagar
5. Dr. Rameshwar Singh
6. Dr. Brijendra Singh
7. Dr. Brijendra Singh

1. To visit remote areas/broder villages covered by the SSB to render free veterinary and Animal Husbandry aid and care to the needy live-stock owner in respect of livestock/poultry under the overall guidance/instructions of CAS-Gr-I(Veterinary) and other supervisory officers.
2. To remain on tour for a minimum of 15-20 days per month imparting door to door veterinary cover to the live-stock owners in the area under his charge.
3. While on tour, to visit NIP camps for the purpose as also to deliver lectures on different aspects of Animal Husbandry to generate better awareness among the local people about common diseases and hygienic management of live-stock for better profitable. For this purpose, his monthly tour programme will be finalized well in advance with the approval of the Circle Organiser, the concerned CAS Grade-I(Vet) and A.O.
4. To submit his tentative tour programme for the following month through C.O. to CAS Gr.I(Vet) at least a fortnight in advance.
5. For every calendar month to submit a detailed tour diary to his controlling authority to reach him by the 7th of the following month at the latest. Generally, his touring will be with NIP teams but only for a day or two at each such camp or with Cos/CAS Gr.-I(Vet) Independent touring may be allowed in special cases by CAS Gr.-I(Vet)C.O. with the approval of AO/SAO.
6. To assist the CAS Gr.-I(Vet) in performing day to day work.

7. To properly maintain expendable and non-expendable stock of medical stores/equipment etc. as also the stock and issue registers and other records in connection thereof. These will be verified by the CAS Gr-I(Vet) once every quarter and by other concerned supervisory officers periodically. AFO (Vety)/SFA(Vet)/HQ(Vet) Constable(Vet) will be personally responsible for any lapses including for shortage in stores/equipments in this regard.

8. To strictly follow the instructions and orders of CAS Gr-I(Vet) and other supervisory officers and to carry out the veterinary civic action programme accordingly.

9. To ensure that kits provided to him are properly utilized and kept ready as per requirement.

10. To administer only those drugs/medicines, which he has been taught and is, authorized to handle. He will not administer intravenous injection/treatment beyond his skill and competence. In case of any complication he would contact CAS-Gr-I of his area for guidance the State Veterinary Dispensary/Hospital/Centre etc. (these areas/villages will be given the lowest priority).

11. To submit his monthly detailed tour diary highlighting all aspects of the work done during the month to his Controlling Officer by the 5th of the following month at the latest.

12. To ensure that at veterinary centres, emergency tray and first aid kits are always kept ready and reserve to meet any type of emergency.

1. Ch. Sunil Kumar
2. T.D. Nigam Singh Chauhan
3. A. Senthil Kumar Dini

4. Dr. Jayendra Singh
5. Dr. Parbat Singh
6. Dr. Rakeshwar Singh
7. Dr. Jagat Singh

8. Dr. Jagat Singh

13. To correctly prepare in advance and submit in time the annual/supplementary veterinary indent of medicines/equipment/other stores to the SSB Directorate, New Delhi, through the Divisional Organiser for timely procurement of stores/materials.

14. To correctly and expeditiously distribute the veterinary stores/kits etc. on receipt among the AFO/SFA(Vety) under his control.

15. To ensure proper and up-to-date maintenance of medicinal stock and dead stock registers (instruments/equipment) and other prescribed documents/records etc.

16. To ensure that there is no excess stocking specially of short-life drugs which may lead to avoidable wastage. To also ensure that medicinal stores held do not become date expired.

17. To keep close liaison with the local State Animal Husbandry authorities/Army Veterinary Hospitals, etc. in the area of his responsibility. Also to keep himself abreast of developments in his professional field as also about important Animal Husbandry programmes/activities undertaken by other authorities/agencies in the area.

18. To regularly submit the monthly progress report (MPR) in the prescribed proforma in respect of his area of charge through his controlling officer in time so that the consolidated compiled report reaches the SSB Directorate, New Delhi by the due date.

1. Ch. Gurjeet Kumar
2. T. D. Nijam khan Chauhan
3. A. Deveshwar Dahi
4. Dr. Jagdish Singh
5. Dr. Raneshwar Singh
6. Dr. Jaganta Singh
7. Dr. Jagdish Singh

19. The CAS (Veterinary) posted at the Training centres will submit the MPR in respect of his work through his controlling officer to the DIG(T) with a copy to the Chief Veterinary Advisor, SSB Directorate.

20. To undertake and perform such other duties as may be assigned to him by the higher authorities.

A true copy of the Memorandum dated 26/02/1990 is enclosed herewith and marked as Annexure-A/7.

E. That, as stated above the duties and nature of works of the Sr.F.A(V) and other posts like Stockman/Compounder/Stock Asstt./Animal Husbandry Asstt./Dresser etc. are minor veterinary service rendering preliminary veterinary aids like vaccination, castration, dressing of wound etc. Therefore, the nature of works or work allocation of all the veterinary staffs (or para – veterinary post) are almost same in view of the Section 30(b) of the said Act. 1984. But in ground reality the Sr. FA(V) in S.S.B. and Forest Department are more odorous and than the other veterinary staffs of other Departments.

F. The Service of the Sr. FA (V) in S.S.B. with one year certificate course or Diploma in the Veterinary Science is also a Technical Post. In the Hand Book of Indian Council of Agricultural Research (ICAR), it is clearly pointed out that Field Assistant in Veterinary is also a Technical post vide Appendix-II of the said Hand Book of ICAR.

A true copy of the relevant page containing Appendix-II of the Hand Book of ICAR is enclosed herewith and marked as Annexure-A/13.

In may also be relevant to mention that in CCS(RP) Rules,

1. 1997 Part 13 Sl. No. XXII there is also another column under the heading of "Other Technicians" and the same is reproduced herein :-

"XXII OTHER TECHNICIANS"

(a) Post requiring matriculation with some experience as minimum qualification for direct recruitment Rs. 4000-100-6000/-

True copies of the relevant page of ROP, 1997 Part B Sl. No. XXII, is enclosed herewith and marked as Annexure A/9.

5. Grounds for relief with legal provision:

(a) The Veterinary establishment in any organisation or Directorate or Institute, there exist a certain post or posts which normally nomenclature as VFA or stockman or Animal Husbandry or Veterinary Compounder or Vaccinator or Dresser or Field Assistant (Whatever name may be called). Their main work is to render minor veterinary service like vaccination, castration, dressing of wounds treatment of animal. So works of every such post (which is termed as paraveterinarian post) either of the Directorate of Assam rifles or B.S.F. or other Organisation are to be treated as same in view of the Section 30 (b) of the Indian Veterinary Council Act, 1984. And more so the minimum qualification of such post is matriculation with diploma or certificate or experience as indicated in the said Section 30(b) of the said Act. 1984 by taking these different nomenclature of paraveterinarian post, the pay scale was revised to the Rs. 4500-7000/- and

1. R. T. D. Nigam Chandra Chakraborty
2. A. Sankaradeva Dwi.
3. R. S. Suri Kumar
4. J. Jangalaina Singh
5. D. L. Jangalaina Singh
6. D. Rameshwar Singh
7. B. T. Sankaradeva Singh

the benefit of the said Rules, 1997 has already been enjoyed by similarly situated employers under the Central Government with effect from 1-1-1996. But the Respondents, for the reasons best known to them, has failed to implement the same without any cogent reason and denied the right of the applicants to enjoy the said revised pay scale by the other para-veterinarians working under Central Government.

(b) The Pay commission also discussed about other posts of Technicians for which minimum educational qualification is only matriculation with some experience and recommended to revise the pay scale to Rs. 4000-6000/- equally to those of paraveterinarians post, and the same is approved by the Central Government and included in the CCS(RP) Rules, 1997 and reflected under the heading or column No. "XXII-OTHER TECHNICIANS" for convenient the same is reproduced herein :

"XXII – OTHER TECHNICIANS"

(a) Posts requiring matriculation with some experience as minimum qualification. Qualification for direct recruitmentRs. 4000-6000/-.

(b) Sr. FA(V) of S.S.B. is also a technical post and the minimum qualification is matriculation with diploma or certificate (Vide A/8 and Section 30(b) of the Indian Veterinary Council Act., 1984). Looking in this angle too, the pay scale of VFA/AR is sought to that, the VFA/SSB and its counterparts (or equivalent posts) in different organization or Directorate or Institute are all same and equal either in the nature of

works or in looking to the minimum educational qualification. So, the principle of equal pay for equal works is applicable in the present case as enumerated in Article 39(d) of the Constitution of India.

(c) That at present senior field assistant (Vety.) are enjoying the same pay scale of Non-Technical Post such as the Head Constable (in the separate sheet).

6. Details of the remedies exhausted:

The present applicants filed 7 (seven) separate Original Applications before the Hon'ble Central Administrative Tribunal, Guwahati Bench with prayer inter-alia that to implement the 5th Pay Commission to the

Sr. Field Assistant (Vety.) of SSB as done in case of other counterparts working in the Veterinary staffs of different Departments.

The said Original Application was disposed of by a common judgment and order dated 21/1/2004 with the following observations and directions.

"The learned counsel for the applicants at this stage submits that the representations praying for grant of such reliefs had already been submitted by them to the Ministry of Home Affairs, Government of India but they have not received any favourable reply so far. At this stage, the learned counsel for the applicants urges that the applicants may again immediately furnish the copies of the representations in respect of all the applicants to the respondents for their kind consideration. This being so, in our view this batch of O.As can be disposed of at this stage itself

3. 21
A. D. Nijam Khan Chh.
Dr. Sunil Kumar
A. Deorikar Dm.

4. 5. 9. 4
M. D. Jayanta Singh
Dr. Raneshwar Singh
Deorikar Dm.

by giving direction to the applicants to move fresh comprehensive representations before the respondents within a period of 2 months thereafter by taking into consideration the observations made by the Tribunal in O.A.65/2002 in its judgment dated 11.12.2002.

All the above applicants are accordingly disposed of no order as to costs.

A copy of the judgment be placed in each case file."

In faithful compliance of the said judgment and order dated 21-1-2004 the present Applicants filed their respective representations dated 2-2-2004 to the Respondents.

In reply to the said representation of the individuals the office of the Inspector General, SSB, Manipur & Nagaland Division Imphal issued a memorandum No. O.A. NO. 2003/143 dated 21-04-2004 thereby enclosing an office memorandum issued by the office of the DG, SSB East Block V R.K. Puram New Delhi being No. 271/03/B-SFA/PU/ LC/04/233-39 dt.13-04-200. The said office memorandum date 13-04-2004 was issued in purported compliance to the Hon'ble Central Administrative Tribunal Gty. Bench order dated 13-04-2004 passed in O.As No.269, 271, 278,279 and 280 of 2003, further, the memorandum has mentioned grounds on which the respondents declined to the prayer/request of the petitioners in the above mentioned representations dated 02-02-2004, the said memorandum that - the issue has been examined in detail at this Hqrs. And Ministry of Home affairs clarified that as per para xxiv under Chapter – 7 of the

1. C.R. Sumit Kumar
2. T.D. Niranjan Chiu.
3. A. Sankaradev Das
4. S. Jagannatha Singh
5. D. Raneshwar Singh
6. D. Jagannatha Singh

5th Pay Commission recommendations report the pay scale of Stockman/Compounder /Stock Assistant/ Animal Husbandry Assistant/Dresser has been proposed as Rs. 4000-100-6000/ which is not applicable to SFA (vety.) of SSB, as the nomenclature of SFA (vety.) of SSB and nature of duties of the post are not comparable to those mentioned in Para xxiv (c) of the 5th pay Commission recommendations under para 7(i) the standard revised scales approved by the Govt. for the pre-revised pay scales of Rs. 975-25-1150-EB-30-1660 against Sl.No.6 has been approved as Rs. 3200-85-4900 which is being paid to the Senior Field Assistant (vety.) of SSB.

6. The petitioners beg to submit that it is crystal clear from the above memorandum dated 13-03-2004 that the authorities are not fully considered the case of the petitioners in the light of legal provisions and the Constitutional mandate

True copies of common judgment and order dated 21-1-2004, representation dated 2-2-2004, Memorandum dated 21-4-2004 and Memorandum dated 13-4-2004 are enclosed herewith and marked as Annexures-A/10, A/11, A/12 and A/13 respectively.

7. The act of the respondents for denying the enjoyment of the CCS (RP) Rules 1997 part B- xxiv of part C, Senior Vety, Compounder of Forest Dept. the scale of 4500-135-7000/ per month with effect from 01-01-1996 is illegal, unlawful, malafide, bias, Discriminatory and vindictive to the extent that the respondents have deprived the rights of the petitioners enshrined in the Constitution of

1. Dr. Rakesh Kumar
2. T.D. Nigam/cha chiv
3. A. Sushobha Devi
4. Dr. Parag Singh
5. Dr. Parag Singh
6. Dr. Parag Singh
7. Dr. Parag Singh

India. The said act is also in gross violation of the principles of Natural justice and Directive Principles of State Policy which is though not enforceable in the court of law but equally important.

8. Reliefs sought:

- i) The impugned Memorandum dated 13-04-2004 (at Annexure A/13) be quashed; Respondents be directed to upgrade the pay scale of Sr. FA (V) SSB to Rs. 4500-7000/- in parity with Sr. Veterinary Compounder of Forest Department w.e.f. 01-01-1996;
- ii) to direct the Respondents to consider for changing the nomenclature of the present Petitioner's post of Sr. Veterinary Assistant etc.

9. In the Interim:

During the pendency of this Application the Memorandum dated 13-04-2004 (at Annexure-A/13) may be stayed and there shall not be bar the authorities to upgrade the pay scale of Petition to Rs. 4500 – 7000/- pm with effect from 01-01-1996 during the pendency of this case.

Or

Any other interim orders which the Hon'ble Tribunal may deem fit and proper in the interest of justice.

Dated/Guwahati,

The 15th October 2004

By: - *N. Thapa Singh*
Advocate

Signature of the Applicants

1. Ch. Sanil Kumar
2. T. D. Nijam Kha Chiru
3. A. Devaribala Dori
4. Th. Sanayaina Singh
5. L. Jayanta Singh
6. O. Rame Shwar Singh
7. E. Dronikumar Singh

10. The application is being submitted by hand through the Applicants's duly appointed counsel.

11. Particulars of Postal Orders filed in respect of the application fee: -

12. List of enclosures:

- a. Application in triplicate.
- b. Affidavit
- c. Postal Order No. dated.

in favour of the payee, the Registrar, CAT, Guwahati Branch, Guwahati.

4 extra copies of the application for the 4 Respondents.

- d. Index in Form-1.
- e. Receipt Slip.
- f. Vakalathnama.

VERIFICATION

I, Chongtham Sunilkumar Singh, aged 39 years, S/o Ch. Nabachandra Singh, by occupation a Senior Veterinary Field Assistant in SSB now posting , Parbung Circle, Churchandpur, Manipur, Nagaland Division, a resident of Nagamapal Singjubung Leirak, P.O. & P.S. Imphal, Imphal West District, Manipur , do hereby verify that the contents of paragraph Nos. are true to personal knowledge and contents of Para Nos. 2 and 3 are believe to be true on the legal advice and the contents of the para No.5,6,7 and 8 are true and correct excepting those legal points and those legal points are based on the information of my counsel which I also verify believe to be true.

Dated/Imphal,

The 15th October 2004

By:-

N. Taiba Singh
Advocate.

Ch. Sunil Kumar

To

The Register,
Central Administrative Tribunal,
Guwahati Bench, Guwahati.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

ORIGINAL APPLICATION NO. OF 2004.Shri Chongtham Sunilkumar Singh and others..... Applicant

---Versus---

The Union of India and others. Respondents.

AFFIDAVIT

I, Chongtham Sunilkumar Singh, aged about 36 years, S/o Ch. Nabachandra Singh, by occupation a Senior Veterinary Field Assistant in S.S.B., Parbung Circle, Churachandpur, Manipur, Nagaland Division, a resident of Nagamapal Singjubung Leirak, P.O. & P.S. Imphal West District, Manipur, do hereby solemnly affirm and state as follows :-

1. That, I am the Applicant in the accompanying application and such I am well conversant with the facts and circumstances of the case. I am presenting this affidavit in support of the statement made in the said application. These are true to my knowledge.
2. That, the statement made in the foregoing paragraph Nos. 1 to 8 are true and correct to the best of my knowledge except the legal points and those paras are based from information given by my counsel which I also verily believed to be true.
3. That the documents at Annexures A/1 to A/13 are true copies of the originals. This is true to the best of my knowledge.

Verify that the statements made in the above paras are true and nothing has been concealed thereof.

Dated/Gauhati

The 15th Oct. 2004
By: N. Thoiba Singh
Advocate

Signature of deponent

Ch. Sunil Kumar

28
ANNEXURE - A/1 (1) (i)

1131

Manipur University

PRE-UNIVERSITY EXAMINATION

1985

(TWO-YEAR COURSE)

I certify that Chengtham Sanil Kumar
of Presidency College, Roll No. 4566
duly passed the Pre-University Examination in Science of this
University held in the year 1986 and was placed in the
Second Division.



Imphal


Registrar

The 3rd Aug. 1987.

True Copy

Advocate,

ANNEXURE - A/1(1)(ii)

1654

VETERINARY FIELD ASSISTANT TRAINING CENTRE



GOVERNMENT OF MANIPUR
Porompat, Imphal

Veterinary And Animal Husbandry Dept. Manipur
Elementary Animal Husbandry and Veterinary Science Examination.

Academic Session 1986-87

Certified that Shri Shivaji Kumar Chongtham (Roll No. 212) having attended the prescribed course of studies in the Vety. Field Assistant Training Centre, passed successfully the Final Examination held in the month of Oct/Nov 1986 and was placed in the Second Division.

Board of Examiners

CHAIRMAN

MEMBER

MEMBER

MEMBER

At Porompat, Imphal TRUE COPY
Vet. Field Assst. Training Centre
the 22nd Sept 1986
Porompat, Imphal

Advocate

29

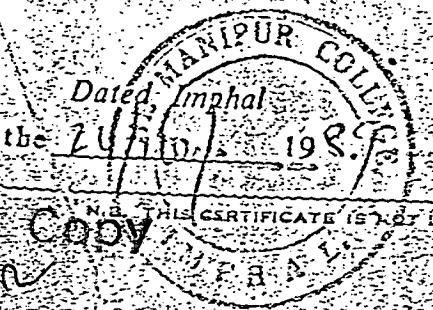
ANNEXURE - A/3(2)(i)

No. 2111

OFFICE OF THE PRINCIPAL
MANIPUR COLLEGE, IMPHAL

Provisional Certificate

This is to certify that Aribam Isworekha Devi
appeared at the P. O. Arts Examination of the Manipur University
held in the year 1955 under Roll No. 16334 and was declared
to have passed the said Examination in III 3rd division as per
Result Sheet supplied to the College.



Verified by:

Chandramoy
The Principal, 26/11/55
Manipur College, Imphal

TRUE COPY

Advocate.

N.B. THIS CERTIFICATE IS NOT IN LIEU OF THE UNIVERSITY CERTIFICATE WHICH WILL BE ISSUED LATER BY THE UNIVERSITY.

ANNEXURE

A1/2(1)

No. 068

OFFICE OF THE PRINCIPAL
MANIPUR COLLEGE, IMPHAL

Provisional Certificate

This is to certify that Arabin Isworibala Sri
appeared at the T.D.C. Art. 21 Examination of the Manipur University
held in the year 1991 under Roll No. 7475 and was
declared to have passed the said Examination in pass division
as per Result Sheet supplied to the College.

Date Imphal
the 24-2-1994



Dr. Robin Deo
Principal
Manipur College, Imphal
Colleges

N. B. THIS CERTIFICATE IS NOT INLIEU OF THE UNIVERSITY CERTIFICATE WHICH WILL BE ISSUED LATER BY THE UNIVERSITY.

True Copy

✓
Advocate:

1854

VETERINARY FIELD ASSISTANT TRAINING CENTRE

ANNEXURE - A/1 (2)(ii)



GOVERNMENT OF MANIPUR
Porompat, Imphal

Veterinary And Animal Husbandry Dept. Manipur
Elementary Animal Husbandry and Veterinary Science Examination.

Academic Session 1987-88.

Certified that Shriji Shriphali Kumari A. Ishwari bala Devi (Roll no 57)
having attended the prescribed course of studies in the V.F.A.T.C. Field Assistant Training
Centre, passed successfully the Final Examination held in the month of May, 1989.
and was placed in the Second Division.



Sushy

Principal in Charge

V.F.A.T.C. Training Centre
Porompat, Imphal

Board of Examiners

CHAIRMAN

MEMBER

MEMBER

MEMBER

MEMBER

MEMBER

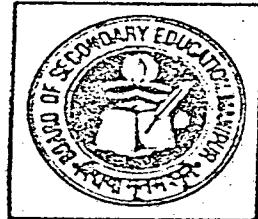
True Copy

Advocate.

32

ANNEXURE-A/1(3)(i)

Board of Secondary Education, *Imphal*



HIGH SCHOOL LEAVING CERTIFICATE EXAMINATION

I Certify that Elangbam Projen Kumar Singh
 son/daughter of E. Ashwini Singh
 Roll No. 28600 duly passed the High School Leaving
 Certificate Examination, 1985 of this Board from
Wabagai Higher Secondary School school
 and was placed in the Third Division.

His/Her date of birth is the 15th March,
 One thousand nine hundred and seventy —

The 9th July 1985

Imphal

Head Master
Assist. Hr. Sec. School
Menir DEPUTY SECRETARY (G)
ASSISTANT SECRETARY (G)

D. S. Singh
SECRETARY

True COPY
✓ Advocate.

ANNEXURE-A/1(3)(ii)

VETERINARY FIELD ASSISTANT TRAINING CENTRE



GOVERNMENT OF MANIPUR
Porompat, Imphal

**Veterinary And Animal Husbandry Dept. Manipur
Elementary Animal Husbandry and Veterinary Science Examination.**

Academic Session 1986-87

Aligarh 302
Certified that Shri Shrikant Kasturi Elangbam Projector in Projector Singh
having attended the prescribed course of studies in the City Field Assistant Training
Centre, passed successfully the Final Examination held in the month of Oct 1987
and was placed in the First Division.

Board of Examiners
Chairman *John*

CHAIRMAN

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Ergonomics in Design

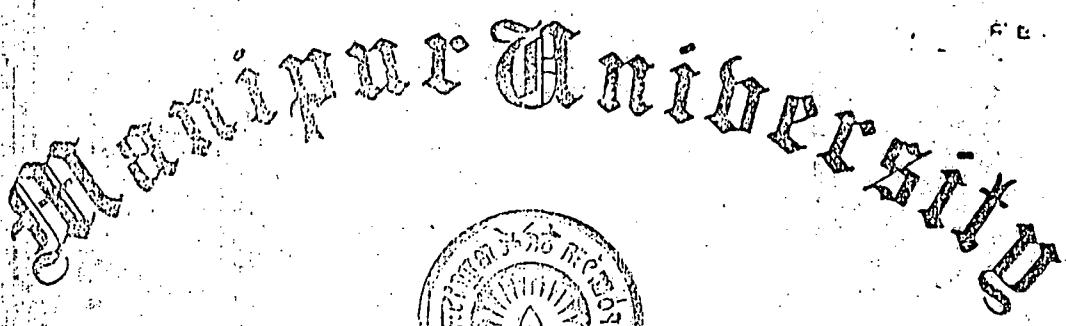
Principal in Charge

VeU Field Asst. Training Centre
Porompat Imphal

Advocate Dt. For. & Imp. At. Imp. At.
Advocate the 4/2/1991

True Copy

34



THREE-YEAR DEGREE COURSE
EXAMINATION

1991

(HONOURS)

This is to certify that

Elangbam Brojankumar Singh
of Rka. Manipur College,

Roll No. 1813 qualified for the Degree
of Bachelor of (Three-Year Degree Course)
of this University in the year 1992 and

secured Second Class Honours with Distinction
He / She offered Botany as the
Core Subject.

Imphal

29th May 1995

I. Shrivastava
Vice-Chancellor

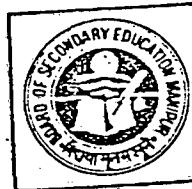
True Copy

W
Advocate.

ANNEXURE - A/1(4)(i)

No. 8020

Board of Secondary Education, Manipur



HIGH SCHOOL LEAVING CERTIFICATE EXAMINATION (OLD COURSE)

I Certify that..... Laisabam Rayenta Singh.....
son/daughter of..... Singh.....
Roll No. 0412.....
Certificate Examination.....
from.....
in the Simple Pass Category.....
His/Her date of birth is the 1st February.....
One thousand nine hundred and Seventy.....



True Copy

Imphal

Assistant / Deputy Secretary

2/2
SECRETARY

For 15th June 1988.....
Advocate.

GOVERNMENT OF MANIPUR

**YANGAMBAM KUMAR COLLEGE,
WANGJING**

SI. No. 1698

Provisional Certificate

No. 69/Y.K.C./74

Dated,

Dec 10th
1974

This is to Certify that

Shri/Smt. K. S. R. K. S. R.
Son/Daughter of Shri/Smt. K. S. R. K. S. R.
of Wangjing Wangjing appeared at the P.T. (A/2)
final Examination 1974 under the Roll No. 161 of Manipur University and was declared
to have passed the said Examination in the III Division as per result sheet supplied to
this College.

Check and Verified
B. S. S. 161

Prin. 12-8-74
YANGAMBAM KUMAR COLLEGE,
WANGJING, Wang
College
P. K. Manipur.

161
BONDAS SINGH
CHURER. V. K. COLLEGE
WANGJING

Adm. 161

True Copy

141

VETERINARY FIELD ASSISTANT TRAINING CENTRE



GOVERNMENT OF MANIPUR
Perompat, Imphal

Veterinary And Animal Husbandry Dept. Manipur
Elementary Animal Husbandry and Veterinary Science Examination.

Academic Session 1990 - 91

Certified that Shri/ Shrimati/ Shwari L. Jayanta Singh (Roll no 89)
having attended the prescribed course of studies in the V. F. A. T. C.
Centre, passed successfully the Final Examination held in the month of October 1991,
and was placed in the II Division.

Board of Examiners

CHAIRMAN

MEMBER

MEMBER

MEMBER

MEMBER

Principal in Charge
V. F. A. T. C.
Perompat, Imphal

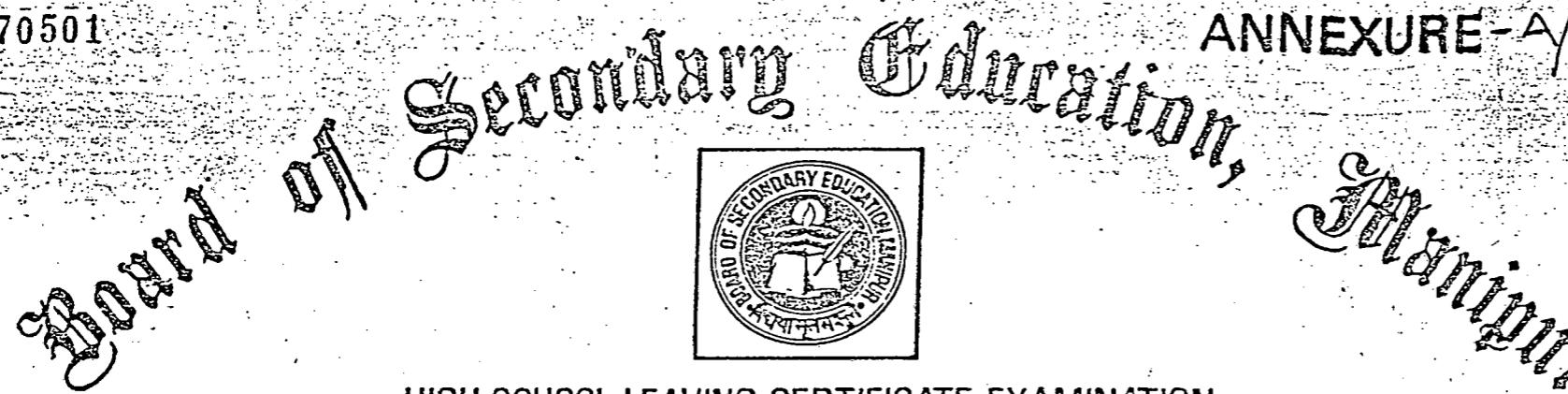
True Copy

Government, Imphal

Advocate.

No. 070501

ANNEXURE-A/1(5)(i)



HIGH SCHOOL LEAVING CERTIFICATE EXAMINATION

I Certify that Phokchom Sanayaina Singh
 son/daughter of Mr. Potombi Singh
 Roll No 9731 duly passed the High School Leaving
 Certificate Examination, 1987 of this Board from
 Yowbul High School school
 and was placed in the Third Division.

His/Her date of birth is the 1st January
 One thousand nine hundred and seventy two

True Copy.

39

The 14th July 1987

DEPUTY SECRETARY (G)

Plating
SECRETARY

Advocate.

MANIPUR UNIVERSITY
CANCHIPUR, IMPHAL



REF. NO. 56589
UNIVERSITY OF MANIPUR

Ref. No. MU/2-1/Certi./85
Ref. No. MU/2-1/Certi./85
Date 23-7-94

Date

This is to certify that

Shrechom Sanayaima Singh
of the Rumbi College
passed the T.D.C. (Third-Year)
Examination 1993 in Science held in
1994 of this University under Roll
No. 3404 and secured Second Class
Honours with Ecology as
the core Subject.

The University has not yet
issued the Original Certificate for the
year 1993

Dr. R. K. Ranjan Singh

Dr R.K.RANJAN SINGH
Deputy Registrar
Manipur University.

GRANT MANIPUR UNIVERSITY TEL : 21429/20/87 FIN : 798003

True Copy
✓
Advocate

ANNEXURE-A/1 (5) (iii)

1968

VETERINARY FIELD ASSISTANT TRAINING CENTRE



GOVERNMENT OF MANIPUR
Porompat, Imphal

Veterinary And Animal Husbandry Dept. Manipur
Elementary Animal Husbandry and Veterinary Science Examination.

Academic Session 19 87-88.

Certified that Shri/ Shrimati/ Kupari Dr. Ganayima Singh (Reg. no. 24) having attended the prescribed course of studies in the Vety. Field Assistant Training Centre, passed successfully the Final Examination held in the month of May, 19 87 and was placed in the 2nd Division.

Board of Examiners

Ch. S. Singh CHAIRMEN

Dr. S. S. Singh MEMBER

Dr. B. S. Singh MEMBER

Dr. D. D. Singh MEMBER

Dr. S. S. Singh MEMBER

Dr. D. D. Singh MEMBER

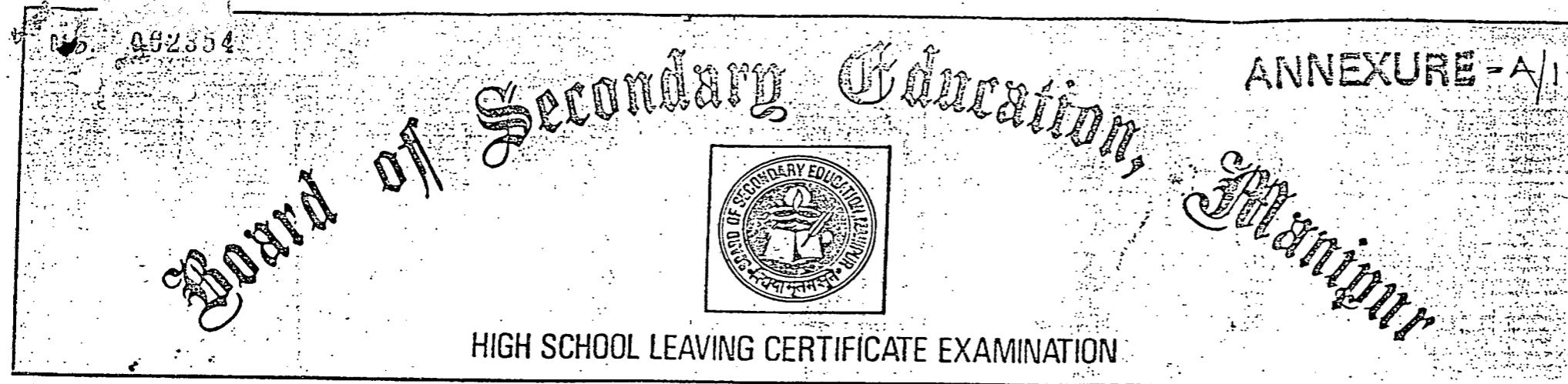
At Porompat, Imphal,
the 19th Aug 19 88.

Vety. Field Asst. Training Centre
Porompat, Imphal

Principal in Charge

True Copy
N. Thobak
(Advocate)

11



I Certify that Okram Pawaneshwar Singh
son/daughter of O. Goverdhan Singh
Roll No 10099 duly passed the High School Leaving
Certificate Examination, 1984 of this Board from
Chayoyaima Higher Secondary School school
and was placed in the ~~Second~~ Division.

His/Her date of birth is the 1st March
One thousand nine hundred and ~~sixty nine~~
The 11th February 1984.

True Copy

Advocate.

ANNEXURE-A/1(6)(ii)

No. 359.

GOVERNMENT OF MANIPUR
VETERINARY & A.H. DEPARTMENT MANIPUR
V.F.A. TRAINING CENTRE
POROMPAT.

"PROVISIONAL CERTIFICATE"

G.O.T. OF MANIPUR

Certified that Shri/Smt./Km. O. Rameshwar Singh,
Roll No. 52. . . having attended the V.F.A. Trg. Course for
the academic session 1986-87, passed successfully the Final
Examination of this course held in the month of October &
November, 1987 and was placed in the I. (First) Division.

His/Her character was . . . Good.

Dated, 2/1/88. . .


Principal-in-Charge
V.F.A. Training Centre, Porompat.

-:(:)-

True Copy

✓
Advocate.

ANNEXURE - A/1(7)(1)

No. 4077

Board of Secondary Education, *Manjhir*
HIGH SCHOOL LEAVING CERTIFICATE

I Certify that

T.D. Nijamkha Chiru

Roll No. 11827 duly passed the High School
Leaving Certificate Examination, 19781 of this
Board at the Compartmental Chance.

His/Her date of birth is the 2nd April

One thousand nine hundred and sixty three

Om Prakash
Secretary
Board

True Copy

Advocate:

Imperial
The 25th October 19781

24

39 - 88 -

SVS NO.

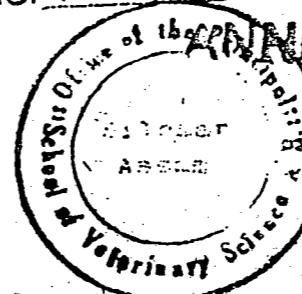
2180



সত্যমেব জযতে

GOVT. OF ASSAM

ANIMAL HUSBANDRY AND VETERINARY DEPARTMENT, ASSAM.



ANNEXURE

A/1(F)(ii)

Assam

GHUNGOOR, SILCHAR

Elementary Animal Husbandry & Veterinary Science Examination

Academic Session

1982 - '83

Certified that Shri J. D. Nizamkha Chiru having attended the approved course of studies in the School of Veterinary Science and Animal Husbandry, passed successfully the required Examination held in the month of December 1983 and was placed in the Second Division

BOARD OF EXAMINER :—

Chairman.

Member.

Member.

Member.

Member.

Member.

Member.

True Copy
Advocate

Dated Ghungoor, Silchar.

Principal, 27/12/83

School of Veterinary Science & Animal Husbandry.

Ghungoor : Silchar.

The

[40]

ANNEXURE A/2(I)

No. PF-CSK/AOP/94/24/1-2003

Directorate General of Security

Office of the Area Organiser,

SSB, Poonch Area, Poonch (J&K).

Dated Poonch, the 16th August, 1994.

ORDER

Shri Ch. Sunil Kumar Singh, S/o Ch. Nabachandra Singh is appointed to the post of S.F.A. (V) in the scale of Rs. 975-25-1150-EB-30-1660/- per month. Purely on temporary capacity in the office of the Circle Organiser Office. Poonch on 06.08.1994 (F.R.). Subject to verification of date of Birth.

2. Shri Ch. Sunil Kumar Singh, S.F.A.(V) will be on probation for a period of two years which may be extended at the discretion of the competent authority, but such extention shall not exceed one year.
3. He will be entitled to draw pay Rs. 975/- (Minimum of scale) per month plus other allowances as admissible to the Central Government employees in accordance with the Govt. order/instructons issued from time to time.
4. He is liable to be transferred anywhere in India.

(K. LAL)
AREA ORGANISER

DIRECTION:-

1. The Director of Accounts, Cab. Sectt.
R.K. Puram, New Delhi-110066.
2. The Asstt. Director (PA) SSB, Directorate,
R.K. Puram, New Delhi-110066.
3. The Divisional Organiser, SSB, J&K Division.
151-A/C, Gandhi Nagar, Jammu-001, ...
to his memorandum No. IV/EA-2(2)/92-DO J&K/14.7.71-72
dated 16/7/1994.
4. Accountant, Area Office, Poonch
5. The Sub-Area Organiser, SSB, Poonch.
6. The Circle Organiser, SSB, Poonch.
7. The to Area Organiser, SSB, Poonch.
8. Individual Concerned, Ch. Sunil Kumar Singh, SFA (V).
9. ~~Order~~ Order File.

Sd/- illegible

True copy
N. Rabedah
(Advocati)

AREA ORGANISER

40

No. 2/1(a)/CC/94/SSB/1103
 DIRECTORATE GENERAL OF SECURITY
 OFFICE OF THE DIVISIONAL ORGANISER
 SSB MANIPUR & NAGALAND DIVISION
 IMPHAL-795001.

DATED THE, 1 TH 21/8/94

O R D E R

In pursuance of the SSB Directorate Memo No. 6/SSB/A-2/92(14)/846 dt. 1.3.94, following candidates have been appointed to the post of S.F.A. (Vety) in the scale of pay of Rs. 975-25-1150-EB-30-1660/- plus other allowances as admissible Central Govt. servants from time to time on direct recruitment basis and posted in this Division from the date shown against each.

Sl. No.	Name & address	w.e.f.	Place of posting
1.	Shri M. Premchand Meitei s/o M. Leibakmacha Meitei Langmei thet Village, Yairipok, Thoubal, Manipur	15.7.94	C.O. Nungchup Circle
2.	Km. H. Nandeshori Nevi D/O: H. Ibochou Singh Bisenpur Momang Leikai, Ward No. II Bishenpur, Manipur	12.7.94	C.O. Bishenpur Circle
3.	Km. A. Isworibala Devi D/O: A. Harinath Sharma Brahmapur Laipubam Leikai Imphal, Manipur	15.7.94	C.O. Mayai Circle

1. They will be on probation for a period of two years which may be extended or curtailed at the discretion of the competent authority.

2. They have been medically examined and found fit for appointment to the Central Govt. service and their verification of character and antecedent and I.B. clearance, have been completed in all respect.

3. They are liable to be transferred to anywhere in India in SSB organisation.

4. They will be required to undergo training course prescribed for them by SSB Dte.

AREA ORGANISER (ADMN)

Copy to:-

1. The Director of Accounts, Cab. Sectt. Block-IX(East), R.K. Puram, New Delhi-66
2. The Assistant Director (EA), SSB Dte, R.K. Puram, New Delhi-66
3. The Assistant Director (Coord), SSB Dte, Block-V(East), R.K. Puram, New Delhi-66
4. The Area Organiser, SSB, Imphal/HQ.
5. The Divisional Medical Officer, Divn. HQ. Imphal
6. The Accounts branch.
7. Individual concerned
8. ACR (Non Gazetted).
9. Personal file
10. Service book
11. Order file.

On
AREA ORGANISER (ADMN)

(YRD)

True Copy

✓ Advocate.

NGE
No: NGE/E-10(1)/74 (19)
GOVT. OF INDIA
Directorate General of Security
Office of the Divisional Organiser,
SSB : A.P. Division, Itanagar

ANNEXURE

A/2 (III)

Dated the 27.7.74.

MEMORANDUM

The undersigned hereby offers Shri ELANGBAO BRAVEN-KUMAR SINH a temporary post of SFA (CIVETX) in the office of the Divisional Organiser SSB LA20 under the establishment of Area Organiser SSB KHONSA SSB, A.P. Division, in the pay scale of Rs. 975-25-1150-P13-30-1660 with usual allowances as admissible under the rules and orders in force time to time.

2. The post is temporary, his/her permanent appointment to the post if and when it is made permanent will depend on various factors governing permanent appointment to such post in force at the time and will not confer on him/her title to permanency from the date of post is made permanent.

3. This appointment is purely temporary, but it is likely to continue indefinitely. The appointment is likely to termination on one month notice on either side without reasons being assigned. The appointing authority, however, reserves the right to terminating the services of the appointed forthwith or before the expiry of the stipulated period of notice by making payment to him/her a sum equivalent to the pay and allowances for the period of notice or the expired portion thereof.

4. The appointee shall be on trial for a period of two years which may be extended or curtailed at the discretion of the competent authority but such extension or curtailment shall not exceed one year.

5. The appointment will be further subject to :-

i) Production of a certificate of fitness from the competent Medical Authority viz. Civil Surgeon of District Medical Hospital.

ii) In accordance with orders in force in regard to the recruitment to service under the Govt. of India, no candidate who has more than one wife living, is eligible for appointment under the Govt. of India provided that Govt. may if they are satisfied that there are special reasons for doing so except any person from the operation of this rule. This offer of appointment is therefore, conditional upon his/her furnishing to the office a

True Copy

Advocate.

declaration as in the Annexure-I of this letter, alongwith his/her reply. If however, he has more than one wife living who is married to a person having more than one wife living desires to be exempted from the operation of the above mentioned rules for any special reasons, he/she should make a representation in this behalf immediately. This offer of appointment should in that case be treated as cancelled and a further communication will be sent to him/her in due course if upon a consideration of his/her appointment.

iii) Taking an oath of allegiance faithfulness to the Constitution of India on making of a solemn affirmation to that effect.

6. Production of the following original certificate (if not produced already) :-

a) Degree/Diploma certificate of educational and other technical qualifications.

b) Experience certificate.

c) Certificate of age.

d) Character certificate in the prescribed form Annexure-II to this letter :-

(i) Attested by a District Magistrate or Sub-Divisional Magistrate or their superior officer in the case of candidates for Class-I/II post and

e) Certificate in the prescribed form in support of candidates claims that he belongs to SC/ST.

f) Discharge certificate in the prescribed form of previous employment, if any.

7. The candidate will be required to undergo and successfully qualify all such training courses as prescribed from time to time.

8. It may please be stated whether the candidate is serving or under obligation to serve another Central Govt. / State Govt. or a Public Authority.

9. If any declaration given or information furnished by the candidate proves to be false and if the candidate is found to have furnished suppressed any material information he will be liable to removal from the service and such other action as Govt. may deem necessary.

True Copy

Advocate.

10. If Shri/Smt. Elangbam Brijen Kumar Singh accepts the offer on the above terms, he/she should report the ofc of the CO, SSB, LACU for further posting of

the date of issue of this Memorandum. If no reply is received from the candidate fails to report for duty by the prescribed date, offer will be treated as cancelled.

11. No travelling allowance will be allowed for joining the appointment, unless it is admissible under the rules.

12. He/She is liable to be transferred any where in India.

(Ankaf 27/7)

AREA ORGANISER (S)
SSB: A.P. DIVN. ITANAGAR.

To

*✓ Shri/MISS/Smt. Elangbam Brijen Kumar Singh
HIVANJU LAM MAYAN LEIKAI
PO & PS: KAKCHONG, DISTT: THOUBAL
MANIPUR.*

Copy to :-

1. The Area Organiser, SSB Khong for information with request to obtain all documents as per Sl. No. 5 and 6 mentioned above from Shri/MISS/Smt. Elangbam Brijen Kumar Singh on his/her joining at ofc of the CO, SSB, LACU and be forwarded to Divisional HQ's Manager for issue of formal appointment order under your signature being appointing authority under intimation to this office. The original application, verified C&A's report and copy of I-B clearance report are sent herewith for your information. The original VR report and copy of I-B clearance be pasted in the service book of the individual.

2) COPY TO A.D (PA) SSB DC for information w.r.t his Mem. No. 6/SSB/A2/94(14)-847 dt-1-3-94.

BORTHAKUR 26/7/94/1440

*✓ Area organiser (S)
SSB A-P-DIV.*

3

True Copy

✓
Advocate.

[45]

ANNEXURE-A/2(IV)
REGD/AD

No. NGE/E-10(A)/94(18)
GOVT. OF INDIA
Directorate General of Security
Office of the Divisional Organiser,
SSB : A.P. Division, Itanagar.

Dated the 27/7/94.

MEMORANDUM

The undersigned hereby offer Shri L. JAYANTA SINGH a temporary post of SFA (VETY) in the Office of the Circle Organiser TE2U, SSB, A.P. Division, in the pay scale of Rs. 975-25-1150-EB-30-1660 with usual allowances as admissible under the Rules and Orders in force time to time.

2. The post is temporary, his/her permanent appointment to the post if and when it is made permanent will depend on various factors governing permanent appointment to such post in force at the time and will not conferred on him/her title to permanency from the date of post is made permanent.

3. This appointment is purely temporary, but it is likely to continue indefinitely. The appointment is likely to termination on one month notice on either side without reasons being assigned. The appointing authority, however, reserves the right to terminating the services of the appointed forthwith or before the expiry of the stipulated period of notice by making payment to him/her a sum equivalent to the pay and allowances for the period of notice of the expired portion thereof.

4. The appopintee shall be on trial for a period of two years which may be extended or curtailed at the discretion of the competent authority but such extention or curtailment shall not exceed one year.

5. The appointment will be further subject to :-

I. Production of a certificate of fitness from the competent medical authority viz. Civil Surgeon of District Medical Hospital.

II. In accordance with orders in force in regard to the requirement to service under the Govt. of India. No candidates who has more than one wife living is eligible for appointment under the Govt. of India provided that Govt. may if they are satisfied that there are special reasons for doing so except any person from the operation of this Rule. The offer of appointment is therefore, conditional upon his/her furnishing to the office a

True Copy
N. K. Singh
Advocate

Laishram JAYANTA SINGH

11. If Shri / Mrs. ~~Laishram Jayanta Singh~~ accepts the offer on the above terms, he/she should report the the O.P. as CO SSB Chowkham for further posting of within one month from the date of issue of this Memorandum. If no reply is received from the candidate fails to report for duty by the prescribed date, offer will be treated as cancelled.

12. No travelling allowance will be allowed for joining the appointment, unless it is admissible under the rules.

13. He/She is liable to be transferred any where in India.

Booka 29/7/94
AREA ORGANISER (S)
SSB: A.P. DIVN. ITANAGAR.

29/7

Shri / Mrs. Laishram Jayanta Singh.
Nangsing Hodamba Leikai
P.O. Wahsing, Bishnthonal, Manipur.

Copy to :-

information with request to obtain all documents as per S.I. No. 5 and 6 mentioned above from Shri / Mrs. ~~Laishram Jayanta Singh~~ on his/her joining at Chowkham AOP and be forwarded to Divisional Hqrs Itanagar for issue of formal appointment order.

(2) copy to AD (EA) SSB DTE Jor vitor with his Memo
ref. 6/SSB/A9/94 (14)-847 dt 13.94

AREA ORGANISER (S)
SSB: A.P. DIVN. ITANAGAR.

POSTCODE 782412/2/24/1549

True Copy

✓
Advocate.

Declaration as in the Annexure-I of this letter, alongwith his/her reply, if, however, he has more than one wife living she is married to a person having more than one wife living desires to be exempted from the operation of the above mentioned rules for any special reasons, he/she should make a representation in this behalf immediately. This offer of appointment should in that case be treated as cancelled and a further communication will be sent to him/her in due course if upon a consideration of his/her appointment.

11) ✓ Taking an oath of allegiance faithfulness to the Constitution of India on making of a solemn affirmation to that effect.

6. Production of the following original certificate (if not produced already) :-

- (a) ✓ Degree/Diploma certificate of educational and other technical qualifications.
- (b) ✓ Experience certificate.
- (c) ✓ Certificate of age.
- (d) ✓ Character certificate in the prescribed form Annexure-II to this letter :-
- (e) Attested by a District Magistrate or Sub-Divisional Magistrate or their superior officer in the case of candidates for Class-III post and
- (f) Certificate in the prescribed form in support of candidate's claims that he belongs to SC/ST.
- (g) Discharge certificate in the prescribed form of previous employment, if any.

7. The candidate will be required to undergo and successfully qualify all such training courses as prescribed from time to time.

8. It may please be stated whether the candidate is serving or under obligation to serve another Central Govt. / State, Govt. or a Public Authority.

9. If any declaration given or information furnished by the candidate proves to be false and if the candidate is found to have suppressed any material information he will be liable to be removed from the service and such other action as Govt. may deem necessary.

True Copy

✓
Advocate.

No. NGE/A-3/91/10604
Directorate General of Security
Office of the Divisional Organiser,
SSB : North Assam Division, Tezpur.

Dated the 30/9/94.

MEMORANDUM

The undersigned hereby offer Sh. Thokchom Sanayaima Singh, a temporary post of SFA (VETY) in the Office of the Dibrugarh Circle under AD. SSB, Tinsukia in the pay scale of Rs. 975-25-1150-EB-30-1660 with usual allowances as admissible under the Rules and Orders in force from time to time.

2. The post is temporary, his/her permanent appointment to the post if and when it is made permanent, will depend on various factors governing permanent appointment to such post in force at the time and will not be conferred on him/her title to permanency from the date of post is made permanent.

3. This appointment is purely temporary, but it is likely to continue indefinitely. The appointment is likely to termination on one month notice on either side without reasons being assigned. The appointing authority, however, reserves the right to terminating the services of the appointed forthwith or before the expiry of the stipulated period of notice by making payment to him/her a sum equivalent to the pay and allowances for the period of notice of the expired portion thereof.

4. The appopintee shall be on trial for a period of two years which may be extended or curtailed at the discretion of the competent authority but such extention or curtailment shall not exceed one year.

5. The appointment will be further subject to :-

I. Production of a certificate of fitness from the competent medical authority viz. Civil Surgeon of District Medical Hospital.

II. In accordance with orders in force in regard to the requirement to service under the Govt. of India. No candidates who has more than one wife living is eligible for appointment under the Govt. of India provided that Govt. may if they are satisfied that there are special reasons for doing so except any person from the operation of this Rule. The offer of appointment is therefore, conditional upon his/her furnishing to the office a declaration as in the Annexure-I of this letter, alongwith his or her reply. If however, he has more than one wife living/she is married to a person having more than one wife living desires to be exempted from the operation of the above mentioned rules for any special reasons, he should make a representation in this behalf immediately. This offer of appointment should in that case, be treated as cancelled and further communication will be sent to him in due course is upon a consideration of his appointment.

True copy
N. Thokchom
(Advocate)

[49]

III. He should be required to undergo prescribed veterinary course at one of the Training Centres after appointment. If you do not complete the course successfully other than for valid reasons like Medical grounds acceptable to the Appointing Authority. Your appointment will be terminated. If you are allowed to continue on such special grounds, you will be given one more chance to attend the next course and your appointment will be terminated if you fail the second time.

IV. Taking on oath of allegiance faithfulness to the Constitution of India or making of a solemn affirmation to that effect.

V. Production of the following original certificates (if not produced already) :-

(a) Degree/Diploma certificate of educational and other technical qualifications;

(b) Certificate of age;

(c) Character certificate in the prescribed form Annexure-II to this letter.

(d) Certificate in the prescribed form in support of candidate's claims that he belongs to SC/ST category.

(e) Discharge certificate in the prescribed form of previous employment, if any;

6. It may please be stated whether the candidate is serving or is under obligation to serve another Central Govt./a State Government or a Public Authority.

7. If any declaration given or information furnished by the candidate proves to be false and if the candidate is found to have wilfully suppressed any material information, he/she will be liable to removal from the service and such other action as Government may deem necessary.

8. If Shri/smti Thokchom Sanayaima Singh accepts the offer on the above terms, he or she should report to the Dibrugarh Circle under SE, SSB, Tinsukia, within one month of the date of this memorandum. If no reply is received or the candidate fails to report for duty by the prescribed date, offer will be treated as cancelled.

9. No traveling allowance will be allowed for joining the appointment unless if is admissible under the rules.

10. He/she is liable to be transferred anywhere in India.

Sd/- illegible
Area Organiser (Staff)
North Assam Division, Tezpur.

To,

Shri Thokchom Sanayaima Singh
Vill.- Toubul
P.O.- Bishnupur
Dist.- Bishnupur,
Manipur.

Total COPY
N. Thokchom Singh
(Advocate)

50
ANNEXURE A/2(vi)

No. 9238
Directorate General of Security
Office of the Divisional Organiser
SSB Manipur & Nagaland Division
Imphal-795001

Dated the 29/10/1996

Memorandum

The undersigned hereby offers OKRAM RAMESHNAK SINGH

a temporary post of Senior Field Assistant (Medic) in the pay scale of
Rs. 975-25-150-E8-30-1660/-

with usual allowances as admissible
under the rules and orders in force from time to time.

2. The post is temporary and ~~is~~ ~~will~~ a permanent appointment to the post if
and when it is made permanent, will depend on various factors governing
permanent appointment to such post in force at the time and will not confer on
her/him title to permanency from the date of post is made permanent.

3. This appointment is purely temporary, but is likely to continue
indefinitely. The appointment is liable to termination on one month's notice on
either side without reasons being assigned. The appointing authority, however,
reserves the right of terminating the service of the appointee forthwith or
before the expiry of the stipulated period of notice by making payment to
her/him a sum equivalent to the pay and allowances for the period of notice or
the expired portion thereof.

4. The appointee shall be on probation for a period of two years which
may be extended or curtailed at the discretion of the competent authority but
such extension or curtailment shall not exceed one year.

The appointment will be further subject to :-

(i) In accordance with orders in force in regard to the recruitment to
service under the Govt of India, no candidate who has more than one
wife living, is eligible for appointment under the Govt of India
provided that Govt may, if they are satisfied that there are special
reasons for doing so, exempt any person from the operation of this
rule. This offer of appointment is therefore, conditional upon
her/his furnishing to this office a declaration as in the Annexure-I
of this letter, along with her/his reply. If, however, he has more
than one wife living/she is married to a person having more than one
wife living and desires to be exempted from the operation of the
above mentioned rules for any special reasons, she/he should make
a representation in this behalf immediately. This offer of appointment
should in the case, treated as cancelled and further
communication will be sent to her/him in due course.

(ii) Taking an oath of allegiance and faithfulness to the
Constitution of India for making of a solemn affirmation to that
effect.

(iii) Production of the following original certificate(if not
produced already):-

a) Degree/Diploma certificates of educational and other technical

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True Copy

✓
Advocate.

qualification.

- b) Certificate of age.
- c) Character certificate issued by the competent authority.
- d) Certificate in the prescribed form. *in support of candidate's claim that he belongs to SC/ST/Carerory OBC category*
- e) Discharge certificate in the prescribed form of previous employment if any.
- f) Medical certificate issued by Civil Surgeon or District Medical Officer or other Medical Officer of equivalent status (for female candidate medical certificate should be obtained from female Doctor)

6. It may please be stated whether the candidate is serving or is under obligation to serve, another Department of Central Govt a State Govt or a public undertaking.

7. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have wilfully suppressed any material information, she/he will be liable to removal from the service and such other action as Govt may deem necessary.

8. If OKRAM RAMESHWAR SINGH accept the offer on the above terms she/he should report to the Divisional Organiser SSB, Manipur Nagaland Division, Imphal, Manipur within the month from the date of issue of this memorandum. If no reply is received or the candidate fails to report for duty by the prescribed time, offer will be treated as cancelled.

9. No travelling allowance will be allowed for joining the appointment unless it is admissible under the rules.

10. She/he is liable to be transferred any where in India. This offer does not give any guarantee for appointment.

11. Passing of Sr. Basic communication course and Field Assistant course after recruitment during the period of probation, failing which his services will be terminated.

TO,

✓ SHRI OKRAM RAMESHWAR SINGH,
VILLAGE - THOUBAL OKRAM,
P.O. - THOUBAL,
P.S. - THOUBAL,
DISTRICT - THOUBAL, MANIPUR.


AREA ORGANISER (ADMN)

Area Organiser (Admin)
SSB Manipur.

True Copy

✓ Advocate.

NO. II/2/60/89/Vol-III/(27) DT. ~~23/12/94~~
 Government of India
 Directorate General of Security 23/12/94
 O/o of the Divisional Organiser, SSB,
 North Bengal & Sikkim Division, SILIGURI. /

MEMORANDUM /

The undersigned hereby offers Shri T.D. Nizamkhan
 Chiru (ST) a temporary post of Sr. Field Assistant (Veterinary)
 in the Circle Organiser, SSB/Gorubathan Office in the pay scale
 of Rs. 975-25-1150-EB-30-1660/- with usual allowances under the
 rules and orders in force from time to time.

2. The post is temporary. His permanent appointment
 to the post if and when it is made permanent, will depend on
 various factors governing permanent appointment to such post
 in force at the time and will not confer on him title to per-
 manency from the date of post is made permanent.

3. This appointment is purely temporary, but is
 likely to continue indefinitely. The appointment is likely to
 termination on one month's notice on either side without reasons
 being assigned. The appointing authority, however, reserves the
 right to terminating the services of the appointee forthwith or
 before the expiry of the stipulated period of notice by making
 the payment to him a sum equivalent to the pay and allowances
 for the period of notice or the expired portion thereof.

4. The appointee shall be on trial for a period of
 two years which may be extended or curtailed at the discretion
 of the competent authority but such extension of curtailment
 shall not exceed one year.

5. The appointment will be further subject to :-

i) Production of a certificate of fitness from
 the competent Medical Authority viz., Civil
 Surgeon of District Medical Hospital.

ii) In accordance with orders in force in
 regard to the recruitment of service under
 the Government of India, no candidate who
 has more than one wife living, is eligible
 for appointment under the Government of
 India provided that Government may, if they
 are satisfied that there are special reasons
 for doing so except any person from the
 operation of this rule. This offer of
 appointment is, therefore, conditional upon
 his furnishing to this office a declaration
 as in the Annexure - I of this letter, along
 with his reply. If however, he has more than
 one wife living/ she is married to a person
 having more than one wife living desires to
 be exempted from the operation of the above
 mentioned rules for any special reasons,
 he should make a representation in this
 behalf immediately. This offer of appoint-
 ment should in that case, be treated as
 cancelled and a further communication will
 be sent to him in due course if upon a con-
 sideration of his appointment.

Contd. / 2 / ..

True Copy

Advocate.

iii) He should be required to undergo prescribed veterinary course at one of the Training Centres after appointment. If you do not complete the course successfully other than for valid reasons, like Medical grounds acceptable to the Appointing Authority, your appointment will be terminated. If you are allowed to continue on such special grounds, you will be given one more chance to attend the next course and your appointment will be terminated if you fail the second time.

iv) Taking an oath of allegiance faithfulness to the Constitution of India on making a solemn affirmation to that effect.

v) Production of the following original certificates (if not produced already) :-

- a) ✓ Degree/Diploma certificate of educational and other technical qualifications;
- b) ✓ Certificate of age;
- c) ✓ Character certificate in the prescribed form Annexure - II to this letter. Attested by District Magistrate or Sub-Divisional Magistrate or their superior officer in the case of candidates for Class III Posts;
- d) ✓ Certificate in the prescribed form in support of candidates claims that he belongs to a SC/ST.
- e) ✓ Discharge certificate in the prescribed form of previous employment, if any;
- f) ✓ Hospital experience in the treatment of species of animals; ✓

6. It may please be stated whether the candidate is serving or is under obligation to serve another Central Govt./ a State Government or a Public Authority.

7. If any declaration given or information furnished by the candidate proves to be false and if the candidate is found to have wilfully suppressed any material information, he will be liable to removal from the services and such other action as Government may deem necessary.

8. If Shri T.D. Nizamkha Chiru accepts the offer on the above terms, he should report to the Circle Organiser, SSB/Gorubathan Office by 15-01-95. If no reply is received or the candidate fails to report for duty by the prescribed date, offer will be treated as cancelled.

9. No travelling allowance will be allowed for joining the appointment, unless it is admissible under the rules.

10. He is liable to be transferred anywhere in India.

Shir 23.12.94
AREA ORGANISER(STAFF)
SSB/NB&S. DIVISION, SILIGURI.

To

Shri T.D. Nizamkha Chiru
Bungte Chiru Village
BPO/PO. - Nambol, Distt. SANAPATI.

Contd. 131..

True Copy

Advocate,

Copy to :-

1. The Assistant Director (EA), SSB Directorate, R.K. Puram, New Delhi-66 for information with reference to his Memo No. 6/SSB/A-2/92(14)846 dtd. 1-3-94.
2. The Area Organiser, SSB, Darjeeling. He is requested to forward all original documents to issue of formal appointment order.
3. The Sub-Area Organiser, SSB/Kalimpong for information.
4. The Circle Organiser, SSB, Gorubathan for information.
5. Personal file of Shri T.D. Nizamkha Chiru.

AREA ORGANISER(STAFF)
SSB/NB&S DIVISION, SILIGURI.

True Copy

✓
Advocate.

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b
ANNEXURE - A/3

Ministry of Agriculture
Dt. 10/3/93
Directorate

No. 53-71/38-LDT(LH)
Government of India
Ministry of Agriculture
Dept. of Animal Husbandry
and Dairying.

Krishi Bhavan, New Delhi
Dated the 17th March, '93

To

Dr. Sashi Ranjan
Chief Veterinary Officer
Dte. General of Security
Office of the Director : SSB
Block V(East) R.K.Puram
New Delhi 110 066

Sub:- Veterinary aid to villagers through para veterinary staff - Reg.

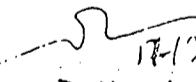
....

Sir,

With reference to your letter No. 24/Vet/SSB/90/VC-2 dated 1.1.1993 on the subject cited above, I am directed to say that the Indian Veterinary Council Act does not provide any right to a person other than the registered veterinary practitioner to hold office as veterinary physician or surgeon and practice veterinary medicine in any State. However, minor veterinary services in terms of rendering of preliminary veterinary aid, like vaccination, castration, dressing of wounds and such other types of preliminary aid or the treatment of such ailments can be undertaken by order by a person holding a diploma or certificate of veterinary supervisor, stock-man or stock assistants under the supervision and direction of a registered practitioner.

2. In your case you may issue orders permitting para-veterinary staff holding the above mentioned diploma or certificate to undertake minor veterinary service under the supervision and direction of registered veterinary practitioner. You may take the services of the registered veterinary surgeons of the State Governments locally available in these areas.

Yours faithfully,


(A.B. Negi)
Assistant Commissioner (LH)

True Copy

Advocate.

ANNEXURE - A/4

A-36 COMPILED OF FIFTH CENTRAL PAY COMMISSION REPORT

THE FIRST SCHEDULE

(See Rules 3 & 4)

PART - A

Revised scales for posts carrying present scales in Group 'A', 'B', 'C' & 'D' except posts for which different revised scales are notified separately.

SL ^{NO.}	POST/	PRESENT SCALE	REVISED SCALE
NO.	GRADE	(Rs.)	(Rs.)
1.	2.	3.	4.
1.	S-1	750-12-870-14-940	2550-55-2660-60-3200
2.	S-2	775-12-871-14-1025	2610-60-3150-65-3540
3.	S-3	800-15-1010-20-1150	2650-65-3300-70-4000
4.	S-4	825-15-900-20-1200	2750-70-3800-75-4400
5.	S-5	950-20-1150-25-1400	3050-75-3950-80-4590
		950-20-1150-25-1500	
		1150-25-1500	
6.	S-6	975-25-1150-30-1540	3200-85-4900
		975-25-1150-30-1660	
7.	S-7	1200-30-1440-30-1800	4000-100-6000
		1200-30-1560-40-2040	
		1320-30-1560-40-2040	
8.	S-8	1350-30-1440-40-1800-50-2200	4500-125-7000
		1400-40-1800-50-2300	
9.	S-9	1400-40-1600-50-2300-60-2600	5000-150-8000
		1600-50-2300-60-2660	
10.	S-10	1640-60-2600-75-2900	65500-175-9000
11.	S-11	2000-60-2120	6500-200-6900
12.	S-12	2000-60-2300-75-3200	6500-200-10500
		2000-60-2300-75-3200-3500	
13.	S-13	2375-75-3200-100-3500	7450-225-11500
		2375-75-3200-100-3500-125-3750	
14.	S-14	2500-4000 (proposed new pre-revised scale)	7500-250-12000
15.	S-15	2200-75-2800-100-4000	8000-275-13500
		2300-100-2800	
16.	S-16	2630/- FIXED	9000/- FIXED
17.	S-17	2630-75-2780	9000-275-9550
18.	S-18	3150-100-3350	10325-325-10975
19.	S-19	3000-125-3625	10000-325-15200
		3000-100-3500-125-4500	
		3000-100-3500-125-5000	
20.	S-20	3200-100-3700-125-4700	10650-325-15850

True Copy

✓
Advocate.

ANNEXURE-A/2

27. If the name of any person, enrolled on a State veterinary register is removed therefrom in pursuance of any power conferred under this Act, the Council shall direct the removal of the name of such person from the Indian veterinary practitioners register.

Removal of names from the Indian veterinary practitioners register.

28. Every person registered in the Indian veterinary practitioners register shall notify any transfer of the place of his residence or (1) practice to the Council and the State Veterinary Council within fifteen days of such transfer, failing which his right to participate in the election of members of the Council or a State Veterinary Council shall be liable to be forfeited by order of the Central Government either permanently or for such period as may be specified therein.

Person enrolled on Indian veterinary practitioners register to notify change of place of residence or practice.

CHAPTER IV

PRIVILEGES OF REGISTERED VETERINARY PRACTITIONERS

29. Subject to the conditions and restrictions laid down in this Act, every person whose name is for the time being borne on the Indian veterinary practitioners register shall be entitled according to his qualifications to practise as a veterinary practitioner and to recover in due course of law in respect of such practice any expenses, charges in respect of medicaments and other appliances or any fees to which he may be entitled.

Privileges of persons who are enrolled on Indian veterinary practitioners register.

30. No person, other than a registered veterinary practitioner, shall—

Right of persons who are enrolled on the Indian veterinary practitioners register.

(a) hold office as veterinary physician or surgeon or any other like office (by whatever name called) in Government or in any institution maintained by a local or other authority;

(b) practise veterinary medicine in any State;

Provided that the State Government may, by order, permit a person holding a diploma or certificate of veterinary supervisor, stockman or stock assistant (by whatever name called) issued by the Directorate of Animal Husbandry (by whatever name called) of any State or any veterinary institution in India, to render, under the supervision and direction of a registered veterinary practitioner, minor veterinary services.

Explanation.—"Minor veterinary services" means the rendering of preliminary veterinary aid, like vaccination, castration, and dressing of wounds, and such other types of preliminary aid or the treatment of such ailments as the State Government may, by notification in the Official Gazette, specify in the behalf.

(b) be entitled to sign or authenticate a veterinary health certificate or any other certificate required by any law to be signed or authenticated by a duly qualified veterinary practitioner;

(d) be entitled to give evidence at any inquest or in any court of law as an expert under section 45 of the Indian Evidence Act, 1872, on any matter relating to veterinary medicine.

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Advocate.

ANNEXURE - A/6

A-74 COMPILATION OF FIFTH CENTRAL PAY COMMISSION REPORT

(1)	(2)	(3)	(4)	(5)
7.	Range Officer/Forest	1400-40-1800-EB-50-2300	5500-175-9000	104.10
11.	Ranger	100-3500	6500-200-10500	104.10
8.	Asstt Conservator of Forests	2200-60-2300-EB-75-3200	7500-250-12000	
12.	Fire Staff	100-3500	2610-60-3150-65	104.11
9.	Fireman	750-12-870-EB-14-940	3540	
10.	Andaman and Nicobar Islands : Directorate of Fisheries			
12.	Fisheries Development Officer/Asstt. Dir.	2000-60-2300-EB-75-3200	6500-200-10500	14.20
13.	Surveyors	1200-30-1560-EB-40-2040	7500-250-12000	
14.	Plant Operator-cum- Mechanic	950-20-1150-EB-25-1400	4000-100-6000	104.21
15.	Public Works Department	100-3500	14500-125-7000	
15.	Asstt. Town Planner	2000-60-2300-EB-75-3200	5000-150-8000	
16.	Assistant Shed Master	1200-30-1560-EB-40-2040	4500-125-7000	104.23
17.	Shed Master	1400-40-1800-EB-50-2300	5000-150-8000	104.24
18.	Overseer	950-20-1150-EB-25-1400	3050-75-3950-80	104.25
19.	Health Department	100-3500	4590	
19.	Pharmacist	1200-30-1560-EB-40-2040	4000-100-6000	104.26
20.	Lineman-cum-Meter Reader	950-20-1150-EB-25-1500	4500-125-7000	104.28
21.	Forest Department	100-3500	5000-150-8000	
21.	Veterinary Compounder	800-15-1010-EB-20-1150	5500-175-9000	
22.	Senior Veterinary Compounder	950-20-1150-EB-25-1400	4000-100-6000	104.30
23.	Dadra and Nagar Haveli :			
23.	Health Department	1640-60-2600-EB-75-2900	6500-200-10500	104.32
24.	Public Works Department	1400-40-1800-EB-50-2300	5000-150-8000	104.33
25.	Draughtsman Grade I	1200-30-1560-EB-40-2040	4500-125-7000	104.33
26.	Draughtsman Grade II	950-20-1150-EB-25-1500	4000-100-6000	104.33
27.	Lakshadweep :			
27.	Directorate of Health			
27.	Ayurvedic Physician	2000-60-2300-EB-75-3200	8000-275-13500	104.36
28.	100-3500			
29.	100-3500			

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No. 30/SSB/VC/89(19)
Directorate General of Security
Offsite of the Director SSB
East Block-V, R.K.Puram
New Delhi - 110066.

Dated the 26 Feb 1990

MEMORANDUM

Subjects:- Aims and objectives of veterinary and animal husbandry work and charter of duties to be performed by the CAS Gr-I (Vet) and the para-Veterinary staff.

The main objective of the veterinary and animal husbandry work in the SSB is to motivate and win over the heart and minds of the people in the bordering, and remote areas by uplifting their socio-economic conditions through an efficient live-stock and poultry occupation/farming which is one of their most significant assets and even source of livelihood so that the people inhabiting the remote strategic areas of the country become more receptive to the SSB philosophy and to participate in SSB work/programme,

2. To achieve the above objective, the Veterinary and Animal Husbandry work shall aim at the following main tasks :-

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5. A list of kit for veterinary medicines/equipments to be used to SFA(Vety) is also enclosed. Proper utilisation and replenishment of medicines should be ensured by the Divisional CAS Grade-I(Vety).

6. There is one SFA(Vety)/Constable(Vety) for each Circle and in the first instance he must cover all remote and far flung villages in his Circle. He should first tour with the CO/CAS Grade-I where-ever possible. All N.I.P camps should be covered by the para-veterinary staff, and after a stay of two days move to the next camp for providing comprehensive veterinary cover to the villages in that area. As a regular routine, the para-veterinary staff must associate with the civic action teams and also visit all minor and major publicity campaigns when-ever held in this area. It must be clearly understood by the veterinary staff that their services will always be free of cost and not in return for any consideration, what-so-ever.

7. The charter of duties of Divisional CAS-Gr-I(Vety)/ CAS-Gr-I para-veterinary staff are enclosed as Annexure -I, II and III for information and strict compliance.

8. Please acknowledge receipt.

Sd/-

(V.N. NEGI)
DEPUTY INSPECTOR GENERAL (DEV)

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Advocate.

CHARTER OF DUTIES OF VETERINARY STAFF SFA-(VET)/CONST(VET)

1. To visit remote areas/border villages covered by the SSB to render free veterinary and Animal Husbandry aid and care to the needy live-stock owner in respect of live-stock/poultry under the overall guidance/instructions of CAS-Gr-I(Veterinary) and other supervisory officers.
2. To remain on tour for a minimum of 15-20 days per month imparting door to door veterinary cover to the live-stock owners in the area under his charge.
3. While on tour, to visit NIP camps for the purpose as also to deliver lectures on different aspects of Animal Husbandry to generate better awareness among the local people about common diseases and hygienic management of live-stock for better profitability. For this purpose, his monthly tour programme will be finalised well in advance with the approval of the Circle Organiser, the concerned CAS Grade-I(Vet) and the A.O.
4. To submit his tentative tour programme for the following month through C.O. to CAS Gr-I(Vet) at least a fortnight in advance.
5. For every calendar month to submit a detailed tour diary to his controlling authority to reach him by the 7th of the following month at the latest. Generally, his touring will be with NIP teams but only for a day or two at each such camp or with COs/ CAS Gr-I(Vet). Independent touring may be allowed in special cases by CAS Gr-I(Vet)/C.O with the approval of AO/SAO.
6. To assist the CAS Gr-I(Vet) in performing day to day work.
7. To properly maintain expendable and non-expendable stock of medical stores/equipment etc. as also the stock and issue registers and other records in connection therof. These will be verified by the CAS Gr-I(Vet) once every quarter and by other concerned supervisory officers periodically. AFO/SFA(Vet)/HC(Vet)/ Constable(Vet) will be personally responsible for any lapses including for shortages in stores/equipments in this regard.
8. To strictly follow the instructions and orders of CAS Gr-I(Vet) and other supervisory officers and to carry out the veterinary civic action programme accordingly.
9. To ensure that kits provided to him are properly utilised and kept ready as per requirement.
10. To administer only those drugs/medicines which he has been taught and is authorised to handle. He will not administer Intravenous injection/treatment beyond his skill and competence. In case of any complication he would contact CAS-Gr-I of his area for guidance.

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the State Veterinary Dispensary/Hospital/Centre etc.
(these areas/villages will be given the lowest priority).

9. To submit his monthly detailed tour diary highlighting all aspects of the work done during the month to his Controlling Officer by the 5th of the following month at the latest.
10. To ensure that at veterinary centres, emergency tray and first aid kits are always kept ready and reserve to meet any type of emergency.
11. To correctly prepare in advance and submit in time the annual/supplementary veterinary indent of medicines/equipment/other stores to the SSB Directorate, New Delhi, through the Divisional Organiser for timely procurement of stores/materials.
12. To correctly and expeditiously distribute the veterinary stores/kits etc. on receipt among the AFO/SFA(Vety) under his control.
13. To ensure proper and up-to-date maintenance of medical stock and dead stock registers(instruments/equipment) and other prescribed documents/records etc.
14. To ensure that there is no excess stocking specially of short-life drugs which may lead to avoidable wastage. To also ensure that medical stores held do not become date expired.
15. To keep close liaison with the local State Animal Husbandry authorities/Army Veterinary Hospitals, etc. in the area of his responsibility. Also to keep himself abreast of developments in his professional field as also about important Animal Husbandry programmes/activities undertaken by other authorities/agencies in the area.
16. To regularly submit the monthly progress report(MPR) in the prescribed proforma in respect of his area of charge through his controlling officer in time so that the consolidated compiled report reaches the SSB Directorate, New Delhi by the due date.
17. The CAS (Veterinary) posted at the Training centres will submit the MPR in respect of his work through his controlling officer to the DIG(T) with a copy to the Chief Veterinary Advisor, SSB Directorate.
18. To undertake and perform such other duties as may be assigned to him by the higher authorities.

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ANNEXURE - A/8

Appendix II

Classification of Technical Posts into Various Groups

GROUP I—FIELD/FARM TECHNICIANS

1. Farm Superintendent
2. Superintendent (Dairy)
3. Dairy Farm Superintendent
4. Farm Manager
5. Dairy Manager
6. Dairy Cattle Manager
7. Assistant Farm Superintendent
8. Assistant Superintendent
9. Junior Farm Manager
10. Junior Garden Superintendent
11. Junior Manager
12. Junior Superintendent
13. Asstt. Farm Management Officer
14. Assistant Manager
15. Field Officer
16. Field Supervisor
17. Assistant Field Assistant
18. Field Assistant
19. Junior Field Assistant
20. Junior Field Assistant-cum-Curer
21. Curer
22. Fieldman
23. Senior Farm Assistant
24. Senior Assistant (Farm)
25. Farm Assistant
26. Junior Assistant (Farm)
27. Herbarium Keeper
28. Herbarium Assistant
29. Nursery Assistant
30. Senior Cattle Supervisor
31. Animal House Keeper
32. Horticultural Supervisor
33. Forester
34. Senior Stockman
35. Stockman
36. Veterinary Officer
37. Senior Veterinary Assistant
38. Veterinary Assistant
39. Veterinary Compounder
40. Fishing Mate
41. Senior Technical Assistant
42. Technical Assistant
43. Junior Technical Assistant
44. Rice Production Training Asstt.
45. Agricultural Assistant
46. Botanical Assistant
47. Extension Assistant
48. Entomological Assistant
49. Horticultural Assistant
50. Livestock Assistant
51. Meteorological Assistant
52. Physiological Assistant
53. Plant Protection Assistant
54. Seed Exchange Assistant
55. Asstt. (Seed Production)
56. Senior Soil Assistant
57. Stock Assistant
58. Senior Stock Assistant
59. Field Plantation & Store Asstt
60. Junior Survey Assistant

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ICAR TECHNICAL SERVICES

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84. Village Level Worker
85. Enumerator
86. Stockman-cum-Compounder
87. Sample Sorter
88. Junior Farm Superintendent
89. Research Assistant
90. Garden Superintendent
91. Field Inspector
92. Senior Vety. Asstt. Surgeon
93. Research Technical Assistant
94. Bosun
95. Cock-Swain
96. Serang
97. Mate
98. Deck Hand
99. Deck Hand Junior
100. Tindal
101. Cook Boat
102. Cook
103. Senior Training Assistant
104. Training Assistant
105. Time Keeper
106. Milk Recorder. *Dairy*

GROUP II—LABORATORY TECHNICIANS

1. Laboratory Technician
2. Senior Operator
3. Senior Equipment Operator
4. Equipment Operator
5. Operator
6. Project Operator
7. Pump House Operator
8. Pump Operator
9. Tubewell Operator
10. Machine Operator
11. Plant Attendant
12. Sprayer Technician
13. Senior Laboratory Assistant
14. Laboratory Assistant
15. Clinical Laboratory Assistant
16. Junior Laboratory Assistant
17. Anaesthesia Assistant
18. Technological Assistant
19. X-Ray Assistant
20. Appraising Assistant
21. Analytical Assistant
22. Agronomical Assistant
23. Bio-chemical Assistant
24. Cartographic Assistant
25. Junior Cartographic Assistant
26. Senior Chemical Assistant
27. Chemical Assistant
28. Junior Chemical Assistant
29. Microbiological Assistant
30. Mycological Assistant
31. Weaving Assistant
32. Senior Tester

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1.	2.	3.	4.	5.
(b) Sr. Physiotherapist/ Sr. Occupational Therapist	2375-75-3200-EB- 100-3500	8000-275-13500	52.96	

XX. PUBLIC AND SOCIAL HEALTH WORKERS

(a) Medical Social Worker (holding qualification of Post Graduation or Gradua- tion with 2 years diploma in Social Work).	1600-500-2300-EB- 2660	5500-175-9000	52.103	
(b) Social Worker/ Psychiatric Worker (holding qualification of Post Graduation or Graduation with 2 years diploma in Social Work)	1400-40-1800-EB- 50-2300	5500-175-9000	52.103	
(c) Welfare Officer (Grade II)/Probation Officer (Grade II)/ Prison Welfare Officer	1400-40-1600-50- 2300-EB-60-2600	5500-175-9000	104.65	

XXI. RADIOGRAPHERS/X-RAY TECHNICIANS

(a) Radiographer	1350-30-1440-40- 1800-EB-50-2200	5000-150-8000	52.107	
(b) Radiographers requiring a minimum of 2 years diploma/certificate after 10 + 2		4000-100-6000	52.107	

XXII. OTHER TECHNICIANS

(a) Posts requiring Matriculation with some experience as minimum qualification for direct recruitment		4000-100-6000	52.111	
(b) Technicians with either a Degree in Science or Diploma in Engineering		5000-150-8000	52.111	

XXIII. GARDENERS AND NURSERY WORKERS

(a) Sr. Garden Attendant	775-12-871-14-1025	2650-65-3300- 70-4500	55.129	
(b) Asstt Foreman	825-15-900-20-1200	3050-75-3950- 80-4590	55.129	

XXIV. VETERINARY STAFF

(a) Entry grade for all posts requiring a degree of B.V. Sc. and Animal Husbandry with registration in the Veterinary Council of India as the mini- mum essential qualification		8000-275-13500	55.291	
(b) Assistant Veteri- narian/Biological	1200-30-1560-40- 2040/	5000-150-8000	55.296	

1.	2.	3.	4.	5.
Assistant/Zoological Assistant	possessing B.Sc degree in Biological Sciences	1400-40-1800-50-2300/ 1600-50-2300-60-2660		
Stockman/Compounder/ Stock Asstt./Animal Husbandry Asstt/ Dresser	to	950-20-1150-25-1500 1200-30-1560-40-2040	4000-100-6000	55.296
(d) Para Veterinary Attendant including Animal Attendant/Bull Attendant/Cattle Attendant/ Gycce/Camel Attendant/ Shepherds with minimum qualification of 8th class + 2 years experience of handling animals		750-12-870-14-940	2610-60-3150- 65-3540	55.296

XXV. TECHNICAL SUPERVISORS & WORKSHOP STAFF

(a) Chargeman/Chargeman 'B'/Chargeman (Techni- cal) Grade II/Jr. Engineer Grade II (Workshop)	1400-40-1800-50-2300	5000-150-8000	54.38
(b) Sr. Chargeman Charge- man 'A' /Chargeman (Technical) Grade I/ Jr. Engineer Grade I Workshop	1600-50-2300-60-2660	5500-175-9000	54.38

XXVI. ELECTRONIC DATA PROCESSING STAFF

(a) Data Entry Operator Grade 'A'	1150-25-1500	4000-100-6000	55.71
(b) Data Entry Operator Grade 'C'	1400-40-1800-EB- -50-2300	5000-150-8000	55.71
(c) Data Entry Operator Grade 'D'/Junior Console Operator/ Data Processing Assistant 'A'/ Scientific Assistant 'A'	1600-50-2300-EB- -60-2660	5500-175-9000	55.71
(d) Programmer/System Analyst	2375-75-3200-EB-100- 3500-125-3750	7500-250-12000	55.71

XXVII. PHOTOGRAPHERS AND CAMERAMEN

(a) Senior Photographer	1600-50-2300-60-2660	5000-150-8000 5500-175-9000	55.189
(b) Chief Photographer	1640-60-2600-75-2900	6500-200-10500	55.189
(c) Photographer Gr. I	1200-30-1560-40-2040	4500-125-7000	55.189
(d) Photographer Gr. II	950-20-1150-25-1500	4000-100-6000	55.189

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Applications No. 269, 270, 271, 277, 278,
279 and 280 of 2003.

Date of Order : This the 21st Day of January, 2004.

The Hon'ble Sri Bharat Bhushan, Judicial Member.

The Hon'ble Sri K.V.Prahladan, Administrative Member.

Shri Chongtham Sunilkumar Singh (OA.269/03)

Smt. A.Isworibala Devi (OA. 270/03)

Sri Elangbam Brojenkumar Singh (O.A.271/03)

Sri Laishram Jayenta Singh (O.A.277/03)

Sri Thokchom Sanayaima Singh (O.A.278/03)

Sri Okram Rameshwor Singh (O.A.279/03)

Sri T.D.Nijamkha Chiru (O.A. 280/03)

... . Applicants

By Advocate Sri A.M.Singh.

- Versus -

1. Union of India,
represented the Secretary to the
Government of India,
Ministry of Home Affairs,
New Delhi.

2. The Secretary to the Govt. of India,
Ministry of Finance,
New Delhi.

3. The Director General of S.S.B, East Block-V,
R.C.Puram, New Delhi-66.

4. The Chief Veterinary Officer,
Directorate Office,
S.S.B, R.K.Puram, New Delhi-66.

5. The Divisional Organisation/Inspector General
Manipur and Nagaland Division, Lamphel,
Imphal, Manipur. . . . Respondents.

By Sri A.Deb Roy, Sr.C.G.S.C.

O R D E R (ORAL)

The aforesaid O.As involving identical questions of law and facts are being disposed of by this common order.

2. The applicants in all the cases are Senior Field Assistant (Veterinary) serving in Special Service Bureau (SSB for short). The case of the applicants is that ⁱⁿ the veterinary establishment in any organisation or Directorate or Institute,

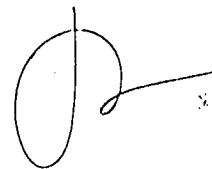
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there exist a certain post or posts with normally a nomenclature as VFA or stockman or Animal Husbandry or Veterinary Compounder or Vaccinator or Dresser or Field Assistant. Their main work is to render minor veterinary service like vaccination, castration, dressing of wounds treatment of animal. So works of every such post either of the Directorate of Assam Rifles or B.S.F or other organisation are to be treated as same in view of the Section 30(b) of the Indian Veterinary Council Act 1984. And moreso the minimum qualification of such post is matriculation with diploma or certificate or experience. It is stated that as discussed in para No.55.284 of the 5th Central Pay Commission by taking these different nomenclature of post into account, the pay scale was recommended to revise equally to Rs.4500-7000/- so that there may not arise any question of pay anomaly. But the respondents failed to implement the same without any cogent reason and denied the right of the applicants to enjoy the said revised pay scale. It has been contended that the pay scale of similarly situated veterinary compounder of Forest service and compounder of B.S.F have already since been revised to Rs.4500-125-7000/-.

It has further been urged before us that for the purpose of the similarly situated veterinary Field Assistants serving in Assam Rifles had taken the matter to the Tribunal and the Guwahati Bench of the Central Administrative Tribunal had granted them the relief while disposing of O.A.65/2002 on 11.12.2002. The applicants submit that relief on similar line be granted to them as well. The relief claimed in the O.A.s are as under :

- (1) Respondents be directed to upgrade the pay scale of Sr.V.F.A (S.S.B) to Rs.4500-7000/- in parity with Sr.Veterinary Compounder of Forest Department w.e.f. 01.01.1996;



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(ii) to direct the Respondents to consider for changing the nomenclature of the present petitioner's post of Sr.VFAS either Senior Veterinary Compounder or Sr.Veterinary Assistant etc.

3. The learned counsel for the applicants at this stage submits that the representations praying for grant of such reliefs had already been submitted by them to the Ministry of Home Affairs, Government of India but they have not received any favourable reply so far. At this stage, the learned counsel for the applicants urges that the applicants ^{g may again} ~~would~~ immediately furnish ^{the} copies of the representations in respect of all the applicants to the respondents for their kind consideration. This being so, in our view this batch of C.As can be disposed of at this stage itself by giving direction to the applicants to move fresh comprehensive representations before the respondents within a period of 15 days from today and thereafter the respondents shall proceed to dispose of the same within a period of 2 months thereafter by taking into consideration the observations made by the Tribunal in O.A.65/2002 in its judgment dated 11.12.2002.

All the above applications are accordingly disposed of.

No order as to costs.

A copy of the judgment be placed in each case file.

SD/MEMBER (A)

SD/MEMBER (D)

Verified to be true Copy

Prithibhushan

Vari
Section Officer (J)
for C.A.T. GUWAHATI BANCH
Guwahati-781005

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Advocate.

TO:

1. The Secretary to the Ministry of Home Affairs,
Government of India.
2. The Ministry of Finance through its Secretary,
Government of India, New Delhi.
3. The Director General of S.S.B., East Block-V,
R.K. Puram, New Delhi - 66.
4. The Chief Veterinary Officer, Directorate
Office, S.S.B., R.K. Puram, New Delhi - 66.
5. The Divisional Organisation/Inspector
General, Manipur and Nagaland Division,
Lamphel, Imphal, Manipur.

Ref :- Order of the Hon'ble Central Administrative Tribunal, Guwahati Bench dated 21/01/2004 passed in O.A. No.269 of 2003.

Subject:- Representation of the undersigned as directed by the Hon'ble Central Administrative Tribunal, Guwahati Bench in the above referred order 21/01/2004 and for faithful compliance of the same.

Between:

Shri Chongtham Sunilkumar Singh, aged about 39 years, S/o Ch. Nabachandra Singh, by occupation a Senior Veterinary Field Assistant in S.S.B., now posting at S.S.B., Parbung Circle, Churachandpur, Manipur, Nagaland Division, a resident of Nagamapal Singjubung Leirak, P.O. & P.S. Imphal, Imphal West District, Manipur.

APPLICANT.

- Versus -

1. The Union of India through its Secretary to the Government of India, Ministry of Home Affairs.
2. The Ministry of Finance through its Secretary, Government of India, New Delhi.
3. The Director General of S.S.B., East Block-V, R.K. Puram, New Delhi - 66.
4. The Chief Veterinary Officer, Directorate Office, S.S.B., R.K. Puram, New Delhi - 66.

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Advocate.

5. The Divisional Organisation/Inspector General, Manipur and Nagaland Division, Lamphel, Imphal, Manipur.

RESPONDENTS

Sir,

The undersigned filed the above referred Original Application being No.269 of 2003 against (1) The Union of India through its Secretary to the Government of India, Ministry of Home Affairs, (2) The Ministry of Finance through its Secretary, Government of India, New Delhi, (3) The Director General of S.S.B., East Block-V, R.K. Puram, New Delhi – 66, (4) The Chief Veterinary Officer, Directorate Office, S.S.B., R.K. Puram, New Delhi – 66 and (5) The Divisional Organisation/Inspector General, Manipur and Nagaland Division, Lamphel, Imphal, Manipur praying inter alia for upgradation of pay scale of the Applicant to the scale of Rs.4500-125-7000/- per month with effect from the date of Central Civil Services (Revised Pay) Rules, 1997 was commencement and to change the nomenclature of the present Applicant's post, Senior Veterinary Field Assistant either Senior Veterinary Compounder or Senior Veterinary Assistant on the following grounds :-

1. That, the Applicant faced the interview and selected for appointment to the said post of Senior Veterinary Field Assistant (Sr. VFA for short) and accordingly, the Directorate General of Security, Office of the Area Organiser, S.S.B., Poonch Area, Poonch (J&K) issued appointment order being No.PF-CSK/AOP/94/2414-22, dated Poonch, the 10th August, 1994 at the minimum scale of Rs.975/- per month plus other allowances as admissible under Central Government employees.
2. The present Applicant is Senior Veterinary Field Assistant also known as Animal Husbandry Assistant, Compounder, Dresser, Stockman, Stock Asstt. Vaccinator and Milk Recorder etc. They are categorised paraveterinarian posts. They provide auxiliary support Veterinary and Animal Husbandry practice.

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The minimum required qualification of such post is Matriculation with Diploma or Certificate with experience of one or two years as the case may be. Section 30 of the Indian Veterinary Council Act., 1984 also provides the minimum qualification and nature of works to be done by such posts. The relevant portion is hereby produced.

Sec. 30(b) Practise Veterinary Medicine in any State :-

Provided that the State Government may, order, permit a person holding a diploma or certificate of veterinary supervisor, stockman or stock assistant (by whatever name called) of any state or any veterinary institution in India to render under the supervision and direction of a registered Veterinary practitioner, minor veterinary services.

Explanation :- "Minor veterinary services" means the rendering of preliminary veterinary aid, like vaccination, castration, and dressing of wounds, and such other types of preliminary aid, like vaccination, castration and dressing of wounds, and such other types of preliminary aid the treatment of such ailments as the State Government may, by notification in the Official Gazette, specify in the behalf.

Therefore, duties and nature of works of all such posts are to do minor veterinary services which provides auxiliary support in Veterinary and Animal Husbandry Service like vaccination, castration, dressing of wounds or treatment of ailments etc. In this regard, a clarification was sought by the Chief Veterinary Officer, Directorate General of Security, Office of the Director, S.S.B. vide letter being No.24/Vet/SSB/90-VC-2 dated 01/01/1993 to the Government of India, Ministry of Agriculture, Department of Animal Husbandry and Dairying. In reply to the above mentioned letter the Government of India was informed about the minor veterinary services like vaccination, castration, dressing of wounds and such other types of preliminary aid or treatment of such ailments can be undertaken by a person holding a Diploma or Certificate of Veterinary Supervisor, Stock-man or Stock Assistants under the supervision and direction of a registered practitioner.

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3. That, initially, the pay scale of the said post i.e. Veterinary staffs of para Veterinary was placed at the pay range from 950-1500/- to 1200-2040/. But, now as per 5th Pay Commission Report, the Central Government revised the pay scale of the said Veterinary staffs/or Paraveterinarian posts to the scale of Rs.4000-100-6000/- p.m. by naming the post such as Stockman/Compounder/Stock Asstt./Animal Husbandry Asstt./Dresser etc. All the concerned Department under Central service have implemented the said revision of pay. However, in the case of Senior Veterinary Field Assistant of S.S.B., Respondents deliberately failed to implement such revision of pay by taking the chance of mentioning in the nomenclature of Sr. V.F.A. in the Column of Veterinary staffs of the Central Civil Services (Revised Pay) Rules, 1997.

4. That, instead of implementing the Pay scale given in the First Schedule of Part "B" of the said Civil Services (RP) Rules 1997 i.e. 4000-100-6000/- by taking analogy of the post or veterinary staffs as described in Section 30 of the Indian Veterinary Council Act. 1984, where it is clearly stated that what ever name may be called, but the Respondents implement the C.G.S.(RP) Rules 1997 in Schedule "A" i.e. Rs.3200-4900.

It will not be out of place to mention here that the post of Sr. Veterinary Compounder attach to Central Forest Service was initially fixed at the pay scale of Rs.950-20-1150-EB-25-1400/- less than the pay scale of Sr. VFA, S.S.B.. But with the new pay revision the pay scale of the said Sr. Vety. Compounder of Forest Service is revised to Rs.4500-125-7000/-

The Applicant begs to submit that the Compounder of BSF is also enjoying the pay scale of Rs.1400-2300/- pre revised and after revised Rs.4500-125-7000/- per month. It is also begged to submit that the nature of work of Compounder B.S.F. is only to maintain pharmaceutical works under supervision of a Register Veterinary Doctors.

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5. That, The Director General of Security issued a Memorandum being No.30/SSB/VC/89(19) dated 26th February, 1990 to the extend that the aims and objectives of Veterinary and Animal Husbandry work and charter of duties to be performed by the GAG Gr.I (Vety.) and para-veterinary staffs. In the said Memorandum dated 26/02/1990 the charter of duties of Veterinary staffs is enclosed as Annexure-III and the same is reproduced hereunder :-

ANNEXURE-III

CHARTER OF DUTIES OF VETERINARY STAFF SFA-(VET)/CONST(VET)

1. To visit remote areas/border villages covered by the SSB to render free veterinary and Animal Husbandry aid and care to the needy live-stock owner in respect of live-stock/poultry under the overall guidance/instructions of CAS-Gr-I(Veterinary) and other supervisory officers.
2. To remain on tour for a minimum of 15-20 days per month imparting door to door veterinary cover to the live-stock owners in the area under his charge.
3. While on tour, to visit NIP camps for the purpose as also to deliver lectures on different aspects of Animal Husbandry to generate better awareness among the local people about common diseases and hygienic management of live-stock for better profitable. For this purpose, his monthly tour programme will be finalised well in advance with the approval of the Circle Organiser, the concerned CAS Grade-I(Vet) and A.O.
4. To submit his tentative tour programme for the following month through C.O. to CAS Gr.-I(Vet) at least a fortnight in advance.
5. For every calendar month to submit a detailed tour diary to his controlling authority to reach him by the 7th of the following month at the latest. Generally, his touring will be with

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NIP teams but only for a day or two at each such camp or with Cos/CAS Gr.-I(Vet) Independent touring may be allowed in special cases by CAS Gr.-I(Vet)/C.O. with the approval of AO/SAO.

6. To assist the CAS Gr.-I(Vet) in performing day to day work.
7. To properly maintain expendable and non-expendable stock of medical stores/equipment etc. as also the stock and issue registers and other records in connection therewith. These will be verified by the CAS Gr-I(Vet) once every quarter and by other concerned supervisory officers periodically. AFO SFA(Vet)/HC(Vet) Constable(Vet) will be personally responsible for any lapses including for shortage in stores/equipments in this regard.
8. To strictly follow the instructions and orders of CAS Gr-I(Vet) and other supervisory officers and to carry out the veterinary civic action programme accordingly.
9. To ensure that kits provided to him are properly utilised and kept ready as per requirement.
10. To administer only those drugs/medicines which he has been taught and is authorised to handle. He will not administer intravenous injection/treatment beyond his skill and competence. In case of any complication he would contact CAS-Gr-I of his area for guidance the State Veterinary Dispensary/Hospital/Centre etc. (these areas/villages will be given the lowest priority).
9. To submit his monthly detailed tour diary highlighting all aspects of the work done during the month to his Controlling Officer by the 5th of the following month at the latest.

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10. To ensure that at veterinary centres, emergency tray and first aid kits are always kept ready and reserve to meet any type of emergency.
11. To correctly prepare in advance and submit in time the annual/supplementary veterinary indent of medicines/equipment/other stores to the SSB Directorate, New Delhi, through the Divisional Organiser for timely procurement of stores/materials.
12. To correctly and expeditiously distribute the veterinary stores/kits etc. on receipt among the AFO/SFA(Vety) under his control.
13. To ensure proper and up-to-date maintenance of medical stock and dead stock registers (instruments/equipment) and other prescribed documents/records etc.
14. To ensure that there is no excess stocking specially of short-life drugs which may lead to avoidable wastage. To also ensure that medical stores held do not become date expired.
15. To keep close liaison with the local State Animal Husbandry authorities/Army Veterinary Hospitals, etc. in the area of his responsibility. Also to keep himself abreast of developments in his professional field as also about important Animal Husbandry programmes/activities undertaken by other authorities/agencies in the area.
16. To regularly submit the monthly progress report (MPR) in the prescribed proforma in respect of his area of charge through his controlling officer in time so that the consolidated compiled report reaches the SSB Directorate, New Delhi by the due date.

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17. The CAS (Veterinary) posted at the Training centres will submit the MPR in respect of his work through his controlling officer to the DIG(T) with a copy to the Chief Veterinary Advisor, SSB Directorate.

16. To undertake and perform such other duties as may be assigned to him by the higher authorities."

6. That, as stated above the duties and nature of works of the Sr. VFA and other posts like Stockman/Compounder/Stock Asstt./Animal Husbandry Asstt./Dresser etc. are minor veterinary service rendering preliminary veterinary aids like vaccination, castration, dressing of wound etc. Therefore, the nature of works or work allocation of all the veterinary staffs (or para – veterinarian post) are almost same in view of the Section 30(b) of the said Act. 1984. But in ground reality the Sr.VFA in S.S.B. and Forest Department are more onerous and than the other veterinary staffs of other Departments.

7. The Service of the Sr.VFA in S.S.B. with one year certificate course in the Veterinary Science is also a Technical Post. In the Hand Book of Indian Council of Agricultural Research (ICAR), it is clearly pointed out that Field Assistant in Veterinary is also a Technical post vide Appendix-II of the said Hand Book of ICAR.

It may also be relevant to mention that in CCS(RP) Rules, 1997 Part B Sl. No.XXII there is also another column under the heading of "Other Technicians" and the same is reproduced herein :-
"XXII OTHER TECHNICIANS"

(a) Post requiring matriculation with some experience as minimum qualification for direct recruitment Rs.4000-100-6000/-

One Shri S.M. Singh VFA of Assam Rifles who is similarly situated with the present Petitioner filed an O.A. No.65 of 2002 before the Hon'ble Central Administrative Tribunal at Guwahati Bench with similar prayer praying hereunder except at the scale of Rs.4500-125-7000/- The said O.A. No.65 of 2002 was disposed of vide judgment and order dated 11/12/2002 with the following observation and

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direction "Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding the authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order. The application thus stands disposed of. There shall, however, be no order as to costs." this stands disposed of (copy enclosed). 82

8. That, after hearing both the counsels for both sides the present Original Application was disposed of with the following observation and direction :-

"The learned counsel for the applicants at this stage submits that the representations praying for grant of such reliefs had already been submitted by them to the Ministry of Home Affairs, Government of India but they have not received any favourable replay so far. At this stage, the learned counsel for the applicants urges that the applicants may again immediately furnish the copies of the representations in respect of all the applicants to the respondents for their kind consideration. This being so, in our view this batch of O.As can be disposed of at this stage itself by giving direction to the applicants to move fresh comprehensive representations before the respondents which a period of 15 days from today and thereafter the respondents shall proceed to dispose of the same within a period of 2 months thereafter by taking into consideration the observations made by the Tribunal in O.A.65/2002 in its judgment dated 11.12.2002."

All the above applications are accordingly disposed of. No order as to costs.

A copy of the judgment be placed in each case file."

(Copy enclosed)

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9. That, in the light of above grounds/legal provisions, the present Applicant is entitled to upgrade the present pay scale 3200-85-4900/- p.m. to the scale of 4500-125-7000/- per month as provided in the Central Civil Services (Revised Pay) Rules, 1997 with effect from 1-1-1996.

In the facts and circumstances mentioned above for strict compliance of the above referred order of the Hon'ble Central Administrative Tribunal, Guwahati Bench dated 21/01/2004, the present representation be disposed of within a period of 2 (two) months thereby up-gradating the pay scale to Rs.4500-125-7000/- p.m. with effect from 1-1-1996 to avoid contempt proceeding against you without further notice.

Dated/Imphal,

The 2nd February, 2004.

Yours faithfully,

Ch. Sunilkumar

(Sri Chongtham Sunilkumar Singh)
Sr. V.F.A. in S.S.B.
Now posting at S.S.B. Parbung Circle,
Churachandpur, Manipur, Nagaland Divn.
resident of Nagamapal Singjubung Leirak,
P.O. & P.S. Imphal, Imphal West District,
Manipur.

Enclosures :

- (1) Copy of the Order of the Hon'ble Central Administrative Tribunal, Guwahati Bench dated 11/12/2002 passed in O.A. No.65 of 2002.
- (2) Copy of the Order dated 21/01/2004 passed in O.A. No.269 and others of 2003 of the Hon'ble Central Administrative Tribunal, Guwahati Bench.

*Copy to :- The Area Organiser (South),
CSB, Churachandpur Area.*

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ANNEXURE-A/12

No. OA No. 269/3 1143
Government of India,
Ministry of Home Affairs,
Office of the Inspector General, SSB
Manipur and Nagaland Division,
Imphal-795001

Dated 21 pril 04

MEMORANDUM

Enclosed please find herewith the Memo. No. 271/03/B-SPA/
PU/LC/233-39 dt. 13.04.04. ordered from the SSB Dte for information.

Receipt of it may be acknowledged. - it enclosed information

~~Area Organiser (Adm)~~

To: Shri Ch. Sunil Kumar Singh OA No 269/3

Copy for information to : -

The Assistant Director (Legal)
C/o the DG, E4 East Block, R.K. Puram,
New Delhi-66 re this Memo. No. OA 271/03/B-SFA/PU/LC/
/04/243 dt. 14.04.

~~Area Organiser (Adm)~~

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Advocate.

NO271/03/B-SEA/PD/LC/01/255-20
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS,
OFFICE OF THE DG, SSB
EAST BLOCK-V, R.K. PURAM
NEW DELHI-110066.

DATED: 13.4.04

MEMORANDUM

In compliance to the Hon'ble CAT Guwahati Bench order dated 21.1.2004 pronounced in OAs No.269, 270,271, 277, 278, 279 and 280 of 2003 representations were received on behalf of all the applicants wherein the sole issue which were raised by the applicants was to upgrade the present pay scale of the applicants authorized to the posts of Sr. Field Assistant (Vety) from Rs.3200 - 4900 to Rs.4500 to Rs.7000/- as provided in CCS (Revised Pay Rules)-1997 w.e.f. 1.1.1996. The issue has been examined in detail at this Hqrs. and Ministry of Home Affairs and it is clarified that as per para XXIV(C) under Chapter-7 of the 5th Pay Commission recommendations report the pay scale of Stockman/Compounder/Stock Assistant/Animal Husbandry Assistant/Dresser has been proposed as Rs.4000-100-6000 which is not applicable to SFA(Vety) of SSB, as the nomenclature of SFA(Vety) of SSB and nature of duties of the post are not comparable to those mentioned in para XXIV(C) of the 5th Pay Commission recommendations. Under para-7(i) the standard revised scales approved by the Govt. for the pre-revised pay scales of Rs.975-25-1150-EB-30-1660 against Sl. No.6 has been approved as Rs.3200 - 85-4900 which is being paid to the Senior Field Assistant (Vety) of SSB. Moreover the cadre structure of SSB Para-Veterinary cadre, which is given below provides adequate promotional avenues to the SFA(Vety) for their promotion up to the grade of DFO(Vety) in the pay scale of Rs.5500-9000:-

S.No.	Post	Sanctioned	Pay Scale (in Rs.)
1.	Deputy Field Officer (Vety)	01	5500 -175- 9000
2.	Assistant Field Officer (Vety)	25	4000 -100- 6000
3.	Senior Field Assistant (Vety)	247	3200 -85- 4900
4.	Field Assistant (Vety)	05	3050-75-3950-80-4590

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As such the contention of the applicants that the pay scales of Rs.4500-125-7000 recommended by 5th Pay Commission for the post of Stockman/Compounder/Stock Assistant/Animal Husbandry Assistant/Dresser may also be made applicable to them is not tenable. The pay scales applicable to other departments of State/ Central Govt. Deptt. can not automatically be made applicable to the SFA(Vety) of SSB.

In light of the foregoing factual position, the prayer can not be acceded to. This issues with the approval of the Competent Authority.

Yours faithfully
INSPECTOR GENERAL(PERS)

To

1. Shri Chongtham Sunil Kumar Singh OA No.269/03
2. Smt. A. Iswaribala Devi, OA No.270/03
3. Smt. Elangbam Brojen Kumar Singh, OA No.271/03
4. Shri Laishram Jayenta Singh, OA No.277/03
5. Thokchom Sanayaima Singh, OA No.278/03
6. Okram Rameshwar Singh, OA No.279/03
7. Shri T.D. Nijamkha Chiru, OA No.280/03

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Advocate.